

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:







[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]





[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 101, M/s Value Foods

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 23.08.2025

Place: New Delhi

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 622/2024**

**IN THE MATTER OF:**

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON  
BEHALF OF RESPONDENT NO. 101, M/S VALUE FOODS**

**MOST RESPECTFULLY SHOWETH:**

1. That the present objections are being filed on behalf of M/s Value Foods, the Respondent No. 101, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently added industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report do not accurately reflect the compliance status of the Answering Respondent's unit. The findings in the Report appear to be based on assumptions and outdated assessments, which are inconsistent with the current operational realities of the Answering Respondent.

3. That the Answering Respondent operates under the name and style of M/s Value Foods, engaged in the business of food processing and operates at Plot No. 273, HSIIDC Industrial Estate, Barhi, Phase-II, Sonipat, Haryana. The facility functions strictly within the framework of environmental laws and holds a valid Consent to Operate (CTO). The unit maintains proper Effluent Treatment Plant (ETP) infrastructure and regularly tracks parameters of inflow and outflow through logbooks and monitoring mechanisms. No deviation from its legal obligations has occurred.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**

4.1. That the Answering Respondent submits that an inspection conducted on 08.08.2024 resulted in observations concerning the unit's practices. A Show Cause Notice dated 02.01.2025 was subsequently received from the Haryana State Pollution Control Board (HSPCB), alleging non-compliance in areas such as non-maintenance of logbooks qua Raw material used; Finished goods produced; PETP inlet and outlet performance; Boiler fuel consumption; Monthly analysis of treated effluent; Daily logs of production and water usage.. These allegations have been addressed comprehensively by the Answering Respondent, with a detailed and reasoned response submitted to the HSPCB. Therefore, the continued reliance on these initial findings is unjustified and does not reflect the present compliance status of the unit.

4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB. In response to the Show Cause Notice dated 16.01.2025 which raised several allegations, the

Answering Respondent has provided a comprehensive response backed by documentary evidence. These responses address the primary concerns highlighted during the inspection conducted on 08.08.2024. A Copy of the Show Cause Notice along with response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That it was clarified in the response to the HSPCB Show Cause Notice that during the inspection conducted on 08.08.2024, the unit was not engaged in production activity. The premises were undergoing routine washing and cleaning operations, which do not generate typical process effluents. Thus, any water collected during this period would not represent the actual trade effluent of the unit. This crucial fact has not been considered in the Joint Committee's findings and has led to an incorrect inference of dilution.
- 4.4. That the Answering Respondent duly submitted that the Answering Respondent maintains exhaustive and verifiable records of:
  - 4.4.1. Raw material used;
  - 4.4.2. Finished goods produced;
  - 4.4.3. PETP inlet and outlet performance;
  - 4.4.4. Boiler fuel consumption;
  - 4.4.5. Monthly analysis of treated effluent;
  - 4.4.6. Daily logs of production and water usage.

These records are submitted regularly to the concerned authorities and were also available during inspection. Any inference drawn without referring to these records is misleading and ought not to be relied upon for adverse findings.

- 4.5. That furthermore, the Answering Respondent had clarified that as a responsible industrial unit, the Answering Respondent has already ensured that any potential misapprehension regarding process discharges is avoided in the future. While no illegal act was committed, the Respondent has undertaken internal reviews and improvements of handling and cleaning practices to fully eliminate scope for ambiguity.
- 4.6. That given these clarifications and the proactive measures taken post-inspection, the findings of the Joint Committee Report should be reconsidered. The adverse implications of any erroneous findings on the financial stability and operational continuity of our unit, which significantly contributes to the local economy and employment, are substantial and unwarranted. Thus any adverse order based on these findings would have severe financial implications and cause significant operational disruptions, affecting not only the unit but also the large workforce it employs and the broader local economy.
5. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.

6. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]  
Advocates for Respondent No. 101, M/s Value Foods  
8A, Sagar Apartments, 6-Tilak Marg,  
New Delhi-110001.  
Mob.: 9888884445

Date: 23.08.2025  
Place: New Delhi

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)  
Phone: 011 4704 6111

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O.A. No. 622 of 2024

**IN THE MATTER OF:**

Varun Gulati

Versus

State of Haryana & Ors.



**AFFIDAVIT**

I, Deepak Goyal S/o Latesh Suraj Paokhish Goyal, aged about 32 years R/o H.No. 1711, Sector-3 HUDA Kurukshetra (Haryana), do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 101, M/s Value Foods, having its office at 273 PhIBashi' in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.

*Deepak Aggarwal*

**DEPONENT**

**VERIFICATION:**

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Gurgaon on this 24 day of February, 2025.

*Deepak Aggarwal*

**DEPONENT**



**DEPONENT**  
*Deepak Aggarwal*  
24/2/2025

5332  
**ANNEXURE R-1**

8

Submission of Reply dt. 14.04.2025

Date.....

To

**The Regional Officer**

Haryana State Pollution Control Board  
Sonipat

**Subject: Submission of Reply to Show Cause Notice No. HSPCB/SR/2025/339 dated 14.04.2025 – in regard to Reference: Show Cause Notice issued to M/s Value Foods Plot No. 273 HSIIDC, Phase-I, Barhi, District Sonipat Haryana.**

Dear Sir,

With due respect, I on behalf of M/s Value Foods, Plot No. 273, Phase-I, HSIIDC Industrial Area, Barhi, District Sonipat, humbly submit the following in response to the Show Cause Notice No. HSPCB/SR/2025/339 dated 14.04.2025, received dt. 14.04.2025 through registered e-mail as: -

1. That we acknowledge and confirm that our unit was inspected by the Joint Committee of CPCB and HSPCB on 08.08.2024 in reference to OA No. 622/2024. The unit is engaged in finishing of Food Processing and vegetable which is water polluting in nature and covered under orange category of consent management of the Board dated 04.12.2020 and the unit has obtained CTO to our unit vide No. 3636447 dated 22.02.2017 for the period 01/04/2017- 31/03/2027 and during the said visit, the effluent samples were collected and observations were noted.

2. That our unit has always maintained a proactive approach towards compliance with environmental laws and the directions issued by the Hon'ble Board. We have taken the observations seriously and have since taken steps for appropriate corrective and preventive action.

3. **In compliance with the directives, please find below our point-wise submission and supporting documentation: -**

[A] we are submitting original Affidavit A notarized affidavit confirming that the unit does not have any separate or parallel connection to the storm water drainage system is enclosed. **Annexure-I**

[B] **Borewell Details:** we have applied NOC from HWRA cope enclosed **Annexure-II**

Page 1-2

*Proved*  
*16/05/25*  
HARYANA STATE POLLUTION  
CONTROL BOARD  
Sector-15, Part-II  
131001(Hr)

[C] **Water Balance Chart:** A water balance chart indicating raw water consumption, usage across various processes, and the source of water procurement is enclosed.

**Annexure-III**

[D] **NOC from HWRA:** we have applied NOC from HWRA cope enclosed

[E] **Raw Materials and Production data:** The list and documents for raw material has been enclosed and Comprehensive details of finished goods (with quantities) along with GSTR-1 and GSTR-2 statements for the last 6 months are attached. **Annexure-IV**

[F] **PETP Logbook:** PETP operation logbook covering chemical/electricity consumption and treated effluent records, along with relevant purchase and servicing bills, are submitted herewith.

**Annexure-V**

[G] **Hazardous Waste Disposal:** we are submitting copy of Applied agreement with M/s GEPIL for disposal of PETP sludge and no corresponding manifests generated from GEPIL. **Annexure-VI**

[H] **Trade Effluent Quantum:** Updated data on actual trade effluent generation vis-à-vis the CTO capacity is provided. If required, we shall initiate the due process for capacity revision.

[I] **Water Conservation Measures: NOT APPLICABLE**

[J] **Treated Effluent Outlet:** Photographic evidence of the visible single outlet connected to HSIIDC manhole, located outside our unit premises, is enclosed for verification.

**Annexure-VIII**

Further, it is mentioned that there has been issue regarding the PETP adequacy and dilution concerns, it is regarded that the unit has made colour coding at the PETP to show the accuracy and it is mentioned that none type of mischief like dilution is processed in the unit.

Moreover, there has been additional shortcomings fulfilled below: -

1. **Regarding the PETP adequacy:** we have initiated a structural adequacy assessment through a government-approved technical institution and will submit the final report shortly.
2. Simultaneously, we are initiating re-sampling as per the HSPCB policy, and we have deposited the performance security fee amounting to Rs 75000/- vide Ref No. BARBD25124577874 online receipt dated 15.05.2025 and resampling fees amounting to Rs 4500/- vide Ref No. BARBD25135677873 online receipt dated 15.5.2025.

**Annexure-VII**

3. We have submitted point wise compliance report dt. 07.01.2025 in response to their observations (copy enclosed with all annexures). **Annexure-VIII**

We assure that our unit remains committed to environmental protection, pollution prevention, and adherence to statutory norms under the Water and Air Acts. We are continuously upgrading our infrastructure and processes to meet the prescribed standards.

**Prayer: In view of the above submissions and supporting compliance documents, we humbly request your kind office to consider our response as satisfactory and take the same on record.**

**We assure you of our utmost cooperation and timely compliance in all future matters as well.**

Thanking you,

Yours faithfully,

**For Value Foods**

[Authorised Signatory]



**Enclosed: - Annexure 1 to 8**



Certificate No. LDJ2025E14



Stamp Duty Paid : ₹ 101  
(Rs. Only)

GRN No. 130224279



Penalty : ₹ 0  
(Rs. Only)

**Seller / First Party Detail**

Name: Value Foods

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village: Gannaur

District: Sonipat

State: Haryana

Phone: 92\*\*\*\*\*22



**Buyer / Second Party Detail**

Name : Hspcb

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village: Sonipat

District: Sonipat

State: Haryana

Phone: 92\*\*\*\*\*22

Purpose : AGREEMENT

The authenticity of this document can be verified by scanning this QRCode Through smart phone or on the website <https://egrashry.nh.in>

**AFFIDAVIT**

I, Deepak Goel, Partner of M/s Value Foods situated at plot no. 273 HSIIDC, PH-I Barhi, Sonipat, do hereby solemnly affirm and declare as under :-

1. That I am the lawful Partner of the industrial unit operating under the name and style of Value Foods, situated at plot no.273 HSIIDC, Barhi, Sonipat Haryana
2. That the said industrial unit is duly connected to the designated sewerage/drainage system as provided by the (HSIIDC).
3. That there exists no unauthorized, separate, or parallel connection from my industrial unit to the storm water drainage channel, nor has such a connection ever been established.
4. That I hereby undertake and affirm that no such unauthorized, separate, or parallel connection shall be made in the future to the storm water drainage system under any circumstances.
5. That in the event any such unauthorized connection is discovered at any time, I shall be solely and fully responsible for the same and shall be liable to face any legal, administrative, or penal action initiated by HSIIDC, the Haryana State Pollution Control Board (HSPCB), or any other competent authority in accordance with applicable laws, rules, and regulations.
6. That this Affidavit is being executed for submission to the Haryana State Pollution Control Board (HSPCB), Sonipat, as a formal declaration and undertaking with regard to the absence of any separate or parallel connection to the storm water drainage system from the aforesaid industrial unit.

**For VALUE FOODS**

*Deepak Goel*  
DEPONENT  
Auth. Sign.

**VERIFICATION**

I, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

**For VALUE FOODS**

Verified at ..... Date.....

*Deepak Goel*  
DEPONENT  
Auth. Sign.



**Government of Haryana**  
**Haryana Water Resources Authority**  
**Applications for Issue of Permission to Extract Ground Water**

**Application for Permission to Extract Ground Water for Industrial Use**

Application No: HWRA/IND/N/2025/9343 (Application Fee Exempted)

**I. General Information:**

**Application Type Category/ Type of Application:**

(i) Name of Applicant:	DEEPAK GOEL
ID Proof Type	PAN
ID Proof no	BAVPG6123J
Id Proof Document	Download
(ii) Designation of Applicant:	PARTNER
Authorization Letter in the name of DEEPAK GOEL (applicant)	Download
(iii) Name of Industry:	VALUE FOODS
(iv) Registration number of Industry:	HR180009417
(v) Location Details of the Industrial Unit	
Industrial Unit Address	PLOT NO 273, PHASE-1 HSIIDC, BARHI GANNAUR, HARYANA
State:	Haryana
District:	SONIPAT
Tehsil:	Ganaur
Block:	GANAUR
Village/MC:	Bari
Region:	over-exploited
(vi) Correspondence Address	
Complete Postal Address	PLOT NO 273, PHASE-1 HSIIDC, BARHI GANNAUR, HARYANA
Mobile Number:	7206053350
E-Mail of Industry:	VFGANNAUR@GMAIL.COM
(vii) Salient Features of the Industrial Activity:	
a. Type of Industry	Food Processing Industry
b. Industry fall under	Micro
c. Is Water Intensive	No
d. Purpose of Abstraction	Drinking/Domestic Use Only -
e. Groundwater utilization for	Unknown
f. Whether present industrial activity commenced after 23.12.2020	No
g. Whether there is expansion of this industry Unit after 23.12.2020 involving increase in water requirement	No
h. Consent to Operate	Download

CTO/CTE Number :  
3636447

Issue Date :  
22/02/2017



i. Validity Period of Consent to Operate	01/04/2017	31/03/2027
j. Large industry/ MSME certificate/ proof	Download	
k. Date of commencement	30/11/2017	
l. Description	processing of fruits and vegetables	
(viii) Land use details of the existing/proposed Industrial unit premises		
Ownership of the land(Enclose documents of ownership)	Download	
Latitude	Longitude	
	29.101769	77.046477
Location Map	Download	
Total Land area(in sq m)		
Rooftop area of buildings/sheds(in sq m)		450.00
Road/paved area(in sq m)		270.00
Green belt area(in sq m)		0.00
Open Land (in sq m)		0.00
Source of availability of surface water for Industrial use, if any	No	180.00
Townships/villages within 2 km radius of the Industrial unit	No	

2) Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)

Flow Chart of activities and requirement of water	Download
Water Balance Chart with water requirement at each Stage.	Download
Upload Affidavit for Non/Partial supply of water from local government water supply agency ( in case of ground water requirement less than 10 KLD).	Download
Upload NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency.	
Quality of groundwater	Fresh Water
Name of NABL(Under Valid Certificate)	ITS TESTING LABORATORY
Upload test report of groundwater quality from NABL accredited lab	Download
Whether there is expansion of existing industry involving increase in ground water abstraction after 23.12.2020	No
(i) Total water required(in m3/day)	11.00
a. Ground Water required(in m3/day)	9.00
b. Recycled Water usage(in m3/day)	2.00
c. Proposed/existing water supply from any agency(in m3/day)	0.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
a. Industrial Activity	7.00	0.00	7.00	365	2555.00



b. Residential / Domestic	2.00	0.00	2.00	365	730.00
c. Greenbelt Development / Environment Maintenance	0.00	0.00	0.00	0	0.00
d. Other Use	2.00	0.00	2.00	365	730.00
e. Grand Total	11.00	0.00	11.00		4015.00

Source of recycled water

ETP

## (iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated:	3.00	365	1095.00
(b) Quantity of Treated Water Available	2.00	365	730.00
i). Reuse in Industrial Activity:	2.00	365	730.00
ii). Reuse in Green Belt Development:	0.00	0	0.00
iii). Any other use:	0.00	0	0.00
(c) Total Treated Water Utilized:	2.00		730.00
(d) Quantity and mode of disposal of unutilised effluent:	0.00	nil	

## 3. Details of existing and/ or proposed groundwater abstraction structures

## (a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter) / Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not	Whether permission/ registered with HRWA / if so Details of permission
1	bore well/ 2017	60.00/ 125.00	55.00	4.50	2.00/ 365	1	2.00	No	No/

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

Likely date of operation of proposed tubewell

Quantum of ground water recharge(m3/year)

0.00

Details of rainwater harvesting and artificial recharge measures for groundwater recharge in the premises. If the firm has proposed to take up rainwater harvesting and recharge outside the industrial unit premises, then provide NOC from the concern authority/agency where the harvesting measures are proposed, if already implemented, details may be furnished. (attach report on comprehensive & feasible Rainwater harvesting/recharge proposal).

Download

Whether the applicant has earlier applied for abstraction of ground water to any other Government Agency.



SELF-DECLARATION stating that the applicant has not applied for abstraction of ground water to any other competent Authority/CGWA Download

Water Efficient Technology will be adopted Download

Consent of operate issued by HSPCB(CTO) Download

Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.

Any Other Document/Information

Any Other Document/Information

**Self Declaration:-**

1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.
2. I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:



**Signature of Applicant with Office Seal**

(DEEPAK GOEL)

(PARTNER)

**a) Information of payment for Application Fee**

Total Amount	
Mode of Payment	

**b) Information of payment for Tarrif Fee**

Total Amount	
Mode of Payment	

DATE	HSIIDC METER	FRESH WATER CONSUMPTION(KL)	REMARKS	SIGNATURE
01-Nov	NO	3.6	As per Avg	Pordeap
02-Nov	"	3.4	of last	"
03-Nov	"	3.5	B.11	"
04-Nov	"	3.6	"	"
05-Nov	"	3.5	"	"
06-Nov	"	3.6	"	"
07-Nov	"	3.6	"	"
08-Nov	"	3.5	"	"
09-Nov	"	3.6	"	"
10-Nov	"	3.6	"	"
11-Nov	"	3.6	"	"
12-Nov	"	3.6	"	"
13-Nov	"	3.6	"	"
14-Nov	"	3.6	"	"
15-Nov	"	3.5	"	"
16-Nov	"	3.6	"	"
17-Nov	"	3.6	"	"
18-Nov	"	3.4	"	"
19-Nov	"	3.6	"	"
20-Nov	"	3.6	"	"
21-Nov	"	3.6	"	"
22-Nov	"	3.6	"	"
23-Nov	"	3.6	"	"
24-Nov	"	3.6	"	"
25-Nov	"	3.6	"	"
26-Nov	"	3.6	"	"
27-Nov	"	3.6	"	"
28-Nov	"	3.6	"	"
29-Nov	"	3.6	"	"
30-Nov	"	3.6	"	"



DATE	HSIIDC METER	FRESH WATER CONSUMPTION(KL)	REMARKS	SIGNATURE
01-Dec	ND	3.6	As per	Paidley
02-Dec	ND	3.9	avg of	"
03-Dec	ND	3.5	last	"
04-Dec	ND	3.6	Bill.	"
05-Dec	ND	3.6	"	"
06-Dec	ND	3.5	"	"
07-Dec	ND	3.6	"	"
08-Dec	ND	3.6	"	"
09-Dec	ND	3.6	"	"
10-Dec	ND	3.6	"	"
11-Dec	ND	3.6	"	"
12-Dec	ND	3.6	"	"
13-Dec	ND	3.6	"	"
14-Dec	ND	3.6	"	"
15-Dec	ND	3.6	"	"
16-Dec	ND	3.6	"	"
17-Dec	ND	3.6	"	"
18-Dec	ND	3.6	"	"
19-Dec	ND	3.6	"	"
20-Dec	ND	3.6	"	"
21-Dec	ND	3.6	"	"
22-Dec	ND	3.6	"	"
23-Dec	ND	3.6	"	"
24-Dec	ND	3.6	"	"
25-Dec	ND	3.6	"	"
26-Dec	ND	3.6	"	"
27-Dec	ND	3.6	"	"
28-Dec	ND	3.6	"	"
29-Dec	ND	3.6	"	"
30-Dec	ND	3.6	"	"
31-Dec	ND	3.6	"	"



DATE	HSIIDC METER	FRESH WATER CONSUMPTION(KL)	REMARKS	SIGNATURE
01-Jan	NO	3.6	As per last Bill	Pandey
02-Jan	11	3.6	"	"
03-Jan	"	3.6	"	"
04-Jan	"	3.6	"	"
05-Jan	"	3.6	"	"
06-Jan	"	3.6	"	"
07-Jan	"	3.6	"	"
08-Jan	"	3.6	"	"
09-Jan	"	3.6	"	"
10-Jan	"	3.6	"	"
11-Jan	"	3.6	"	"
12-Jan	"	3.6	"	"
13-Jan	"	3.6	"	"
14-Jan	"	3.6	"	"
15-Jan	"	3.6	"	"
16-Jan	"	3.6	"	"
17-Jan	"	3.6	"	"
18-Jan	"	2.6	"	"
19-Jan	"	2.6	"	"
20-Jan	"	3.6	"	"
21-Jan	"	2.6	"	"
22-Jan	"	3.6	"	"
23-Jan	"	3.6	"	"
24-Jan	"	2.6	"	"
25-Jan	"	3.6	"	"
26-Jan	"	2.6	"	"
27-Jan	"	3.6	"	"
28-Jan	"	2.6	"	"
29-Jan	"	3.6	"	"
30-Jan	"	3.6	"	"
31-Jan	"	3.6	"	"



DATE	HSIIDC METER	FRESH WATER CONSUMPTION(KL)	REMARKS	SIGNATURE
01-Feb	ND	3.6	Asputar	Paedley
02-Feb		3.6	Bill	
03-Feb		3.6		
04-Feb		3.6		
05-Feb		3.6		
06-Feb		3.6		
07-Feb		3.6		
08-Feb		3.6		
09-Feb		3.6		
10-Feb		3.6		
11-Feb		3.6		
12-Feb		3.6		
13-Feb		3.6		
14-Feb		3.6		
15-Feb		3.6		
16-Feb		3.6		
17-Feb		3.6		
18-Feb		3.6		
19-Feb		3.6		
20-Feb		3.6		
21-Feb		3.6		
22-Feb		3.6		
23-Feb		3.6		
24-Feb		3.6		
25-Feb		3.6		
26-Feb		3.6		
27-Feb		3.6		
28-Feb		3.6		



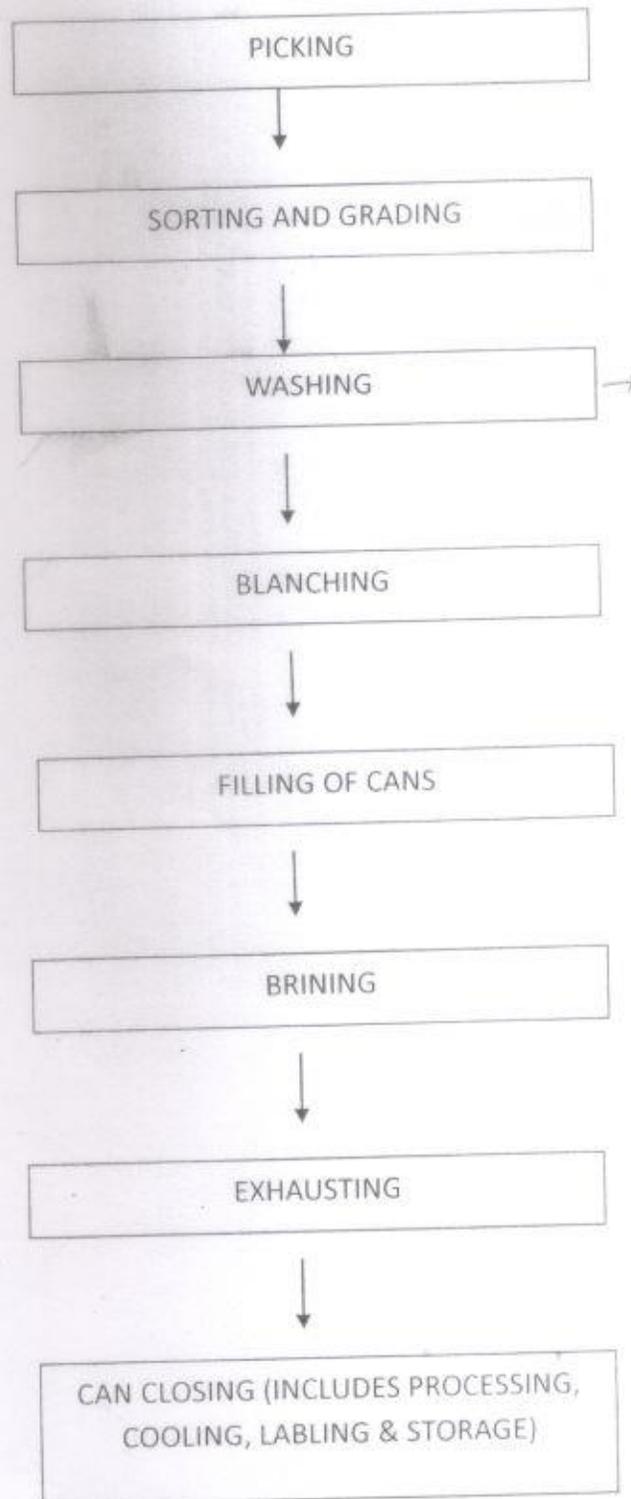
DATE	HSIIDC METER	FRESH WATER CONSUMPTION(KL)	REMARKS	SIGNATURE
01-Mar	NO	3.6	As per	Pandey
02-Mar	"	3.6	Last	"
03-Mar	"	3.6	Bill	"
04-Mar	"	3.6	"	"
05-Mar	"	3.6	"	"
06-Mar	"	3.6	"	"
07-Mar	"	3.6	"	"
08-Mar	"	3.6	"	"
09-Mar	"	3.6	"	"
10-Mar	"	3.6	"	"
11-Mar	"	3.6	"	"
12-Mar	"	3.6	"	"
13-Mar	"	3.6	"	"
14-Mar	"	3.6	"	"
15-Mar	"	3.6	"	"
16-Mar	"	3.6	"	"
17-Mar	"	3.6	"	"
18-Mar	"	3.6	"	"
19-Mar	"	3.6	"	"
20-Mar	"	3.6	"	"
21-Mar	"	3.6	"	"
22-Mar	"	3.6	"	"
23-Mar	"	3.6	"	"
24-Mar	"	3.6	"	"
25-Mar	"	3.6	"	"
26-Mar	"	2.6	"	"
27-Mar	"	3.6	"	"
28-Mar	"	2.6	"	"
29-Mar	"	2.6	"	"
30-Mar	"	3.6	"	"
31-Mar	"	3.6	"	"



DATE	HSIIDC METER	FRESH WATER CONSUMPTION(KL)	REMARKS	SIGNATURE
01-Apr	NO	3.6	Aspulass	Kuday
02-Apr		3.6	Bill	
03-Apr		3.6		
04-Apr		3.6		
05-Apr		3.6		
06-Apr		3.6		
07-Apr		3.6		
08-Apr		3.6		
09-Apr		3.6		
10-Apr		3.6		
11-Apr		3.6		
12-Apr		3.6		
13-Apr		3.6		
14-Apr		3.6		
15-Apr		3.6		
16-Apr		3.6		
17-Apr		3.6		
18-Apr		3.6		
19-Apr		3.6		
20-Apr		3.6		
21-Apr		3.6		
22-Apr		3.6		
23-Apr		3.6		
24-Apr		3.6		
25-Apr		3.6		
26-Apr		3.6		
27-Apr		3.6		
28-Apr		3.6		
29-Apr		3.6		
30-Apr		3.6		



## PROCESSING FLOW CHART:



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT



NAME & ADDRESS OF UNIT .....

MONTH February 2025

DATE	Flow Meter Reading (m <sup>3</sup> )			pH Meter Reading at outlet	Chemical Consumption			Energy Meter			Sludge (in Kg.)	Signature	
	Initial	Final	Treated Effluent		Lime	Alum	Poly-Electrolyte	Initial	Final	Consumption			
1/2/25	14625	17035	2410	7.50	2.5	1.5	60g	210	218.2	8.2	4.8		
2/2/25			Sunday			Sunday			Sunday				
3/2	17035	19435	2390	8.10	1.8	2.5	50g	218.2	222.8	4.6	3.5		
4/2	19435	21585	2160	7.10	2.5	2.5	60g	222.8	232.2	9.4	5.8		
5/2	21585	23881	2296	7.25	1.5	2.0	50g	232.2	239.4	7.2	x		
6/2	23881	26221	2340	7.80	1.8	2.0	60g	239.4	247.8	8.4	6.8		
7/2	26221	28816	2595	6.90	1.5	2.5	80g	247.8	258.0	10.2	4.5		
8/2	28816	31425	2610	6.50	3.8	1.5	50g	258.0	269.4	11.4	5.8		
9/2			Sunday										
10/2	31425	34196	2770	7.10	1.8	1.5	60g	269.4	281.5	12.1	x		
11/2	34196	36411	2215	8.00	1.5	2.5	50g	281.5	291.7	10.2	5.8		
12/2			Not Wash										
13/2	36411	38771	2360	7.5	1.5	2.5	65g	291.7	309.1	12.4	x		
14/2	38771	41221	2450	7.50	1.4	1.5	70g	309.1	318.3	14.2	6.8		
15/2	41221	43896	2675	7.50	2.5	2.0	50g	318.3	330.7	12.4	4.8		
16/2			Sunday										
17/2	43896	46661	2765	6.50	1.4	2.5	90g	330.7	350.1	19.4	x		
18/2	46661	49206	2545	7.60	1.5	1.5	65g	350.1	365.3	15.2	3.5		
19/2	49206	51875	2669	7.50	2.5	2.5	70g	365.3	377.7	12.4	4.8		
20/2	51875	54120	2245	6.90	1.5	1.5	65g	377.7	385.9	8.2	4.8		
21/2	54120	56465	2345	7.65	2.5	4.0	70g	385.9	399.5	13.6	6.8		
22/2	56465	59340	2875	6.65	1.8	2.0	60g	399.5	410.7	11.2	4.8		
23/2			Sunday										
24/2	59340	62030	2690	7.45	2.5	1.4	75g	410.7	420.9	10.2	4.5		
25/2	62030	64375	2345	6.90	2.5	2.5	100g	420.9	432.3	11.4	4.5		
26/2			Holy day										
27/2	64375	66870	2495	7.60	1.8	2.0	2260g	432.3	446.5	14.2	2.8		
28/2	66870	69535	2665	7.50	2.5	2.5	100g	446.5	459.3	12.8	x		



AUTH. SIGNATC



# LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

5348

24

NAME & ADDRESS OF UNIT .....

MONTH... April... 2015

DATE	Flow Meter Reading (ML)			pH Meter Reading at outlet	Chemical Consumption			Energy Meter			Studge (in Kg.)	Signature
	Initial	Final	Treated Effluent		Lime	Alum	Poly-Electrolyte	Initial	Final	Consumption		
1/1	128380	128340	2460	7.50	1.58	2/8	200	721.4	733.6	12.2	3.8	
2/1	128340	131015	2675	6.50	1.18	2/8	500	733.6	745.0	11.4	2/8	
3/1	131015	133425	2410	7.50	1.58	2/8	600	745.0	759.2	14.2	2/8	
4/1	133425	135785	2365	6.90	2/8	500g	500	759.2	774.4	15.4	6/8	
5/1	135785	138245	2460	7.50	1.8	2/8	600	774.4	787.6	13.2	3/8	
6/1												
7/1	138245	140610	2365	7.10	1.18	2/8	750	787.6	802.2	14.6	x	
8/1	140610	142900	2295	8.10	2/8	2.50	1000	802.2	812.6	10.4	4/8	
9/1	142900	145210	2310	7.20	500	1.8	600	812.6	823	10.4	x	
10/1												
11/1	145210	147370	2160	6.90	1.18	1/8	1000	823	837.6	14.6	5/8	
12/1	147370	149345	1975	7.10	1.38	2/8	600	837.6	848.2	10.6	4/8	
13/1												
14/1	149345	151035	1690	7.10	1.38	2/8	1100	848.2	857.8	9.6	3/8	
15/1	151035	153485	2450	6.50	1.18	1.8	500	857.8	872.4	14.6	x	
16/1	153485	155850	2365	7.50	1.38	2/8	400	872.4	882.6	10.2	2/8	
17/1												
18/1	155850	158115	2265	6.10	1.38	2/8	500	882.6	891	8.4	2/8	
19/1	158115	160080	1965	7.50	1.38	2/8	1000	891	898.9	7.9	x	
20/1												
21/1	160080	162275	2195	6.50	1.38	2/8	500	898.9	908.3	9.4	4/8	
22/1	162275	164350	2075	7.50	1.18	500g	400	908.3	915.2	6.9	x	
23/1	164350	166485	2135	6.50	1.18	2/8	500	915.2	923.0	7.8	4/8	
24/1	166485	168750	2265	7.50	1.38	2/8	700	923.0	936.6	13.6	x	
25/1	168750	171110	2360	6.50	500g	1.18	400	936.6	951.2	14.6	2/8	
26/1	171110	173375	2265	7.50	600	1.18	500	951.2	962.6	11.4	x	
27/1												
28/1	173375	175540	2165	6.50	1.38	500g	600	962.6	972.8	10.2	3/8	
29/1	175540	177750	2210	7.10	2/8	2.50	500	972.8	984.0	11.2	3/8	
30/1												





# LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

## 5349

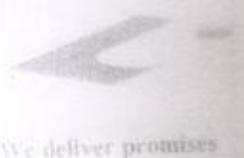
25

NAME & ADDRESS OF UNIT

MONTH... *March 2015*

DATE	Flow Meter Reading (m <sup>3</sup> )			pH Meter Reading at outlet	Chemical Consumption			Energy Meter			Sludge (in Kg)	Signature
	Initial	Final	Treated Effluent		Lime	Alum	Poly-Electrolyte	Initial	Final	Consumption		
1/3	69535	71995	2460	7.50	2.0	1.50	60g	457.3	462.9	9.6	30	
2/												
3/	71995	74185	2190	8.10								
4/	74185	76635	2450	7.50	1.20	2.0	70g	468.9	479.1	10.2	40	
5/	76635	79000	2365	6.50	3.0	2.0	60g	479.1	490.5	11.4	x	
6/	79000	81765	2765	7.65	1.50	2.0	70g	490.5	499.1	8.6	50	
7/	81765	84440	2675	7.00	1.0	2.0	70g	499.1	509.3	10.2	x	
8/	84440	86760	2320	7.45	1.0	5.00	100g	509.3	520.5	11.2	40	
9/												
10/	86760	89225	2465	6.95	1.0	1.0	60g	520.5	533.1	12.6	x	
11/	89225	91690	2465	7.10	1.0	2.0	70g	533.1	544.7	11.6	50	
12/	91690	94055	2365	6.10	1.0	2.0	60g	544.7	557.1	12.4	x	
13/			7.0									
14/												
15/												
16/												
17/	94055	95620	1565	7.00	5.00	1.0	20g	557.1	569.0	11.9	40	
18/	95620	97985	2365	7.50	6.00	1.50	60g	569.0	579.2	10.2	2-30	
19/	97985	100450	2465	6.50	7.00	1.0	70g	579.2	590.6	11.4	2.0	
20/	100450	103015	2565	8.10	6.00	1.50	60g	590.6	601.2	10.6	x	
21/	103015	105705	2690	7.50	1.0	2.0	70g	601.2	614.8	13.6	30	
22/	105705	108415	2710	8.50	2.0	1.0	70g	614.8	625.0	10.2	x	
23/												
24/	108415	111060	2645	6.90	1.0	1.0	75g	625.0	635.2	10.2	40	
25/	111060	113835	2765	7.50	1.0	2.0	60g	635.2	646.6	11.4	x	
26/	113835	116470	2645	7.60	1.0	2.0	60g	646.6	659.2	12.6	x	
27/	116470	118860	2395	6.95	1.0	2.0	60g	659.2	670.6	11.4	x	
28/	118860	121705	2845	7.0	1.0	2.0	70g	670.6	683.4	12.8	60	
29/	121705	123960	2235	7.0	1.0	2.0	75g	683.4	694.8	11.4	x	
30/												
31/	123960	125880	1920	7.50	2.0	1.0	60g	694.8	710.0	15.2	40	



	M/s Value Foods	273, Phase I	T - 91(0) 7266053150
	Food Processing/ Mushroom Spawn Unit	HSIDC, Barhi Gannaur, Haryana	M - 91(0) 9255299622
		India	

O/C

Date:- 31.01.2025

Regional Officer,  
Haryana State Pollution Control Board,  
Sector-15, Part-II, Sonapat, Hr.

Subject: Reply to Show Cause Notice for Closure under section 33-A of Water Act, 1974, revocation of consent u/s 27 of Water (Prevention & Control of pollution) Act 1974 and imposing environmental compensation as per order dated 22.12.2021.

Ref: 306.

In compliance of your show cause notice bearing no. HSPCB/SR/2025/2821 dated 11.01.2025 received on 22.01.2025 in respect of closure of unit due to non-compliance (Dilution) of effluent sample (with high reduction in pollution parameters, allowing possible dilution with fresh water in the PI-IP) and imposing of environmental compensation. We wish to submit the following clarifications and information in response to your show notice:-

**Factory Not in Production at Time of Inspection:**

The time of inspection made on 08.08.2024 by the joint team of CPCB and HSPCB our factory unit was not in production. The activities being carried out during the inspection were related solely to the washing and cleaning of the factory premises, which involved the use of water. This washing activity, being non-production related, could have led to the dilution of the water sample collected during the inspection.

**Maintenance of Log Books and Records:**

We would like to inform your good office that We are strictly maintaining detailed logbooks in accordance with the recommendations in the Show Cause Notice. These include:-

Records for raw material consumption used in production.

Detailed logs for production activities.

Accurate entries for freshwater consumption.

M/S. VALUE FOODS  
D.P. HOEL

Received  
Gannaur  
31/1/25



Monitoring of PETP (Pollution Control Effluent Treatment Plant) operation and performance.

Records for **fuel consumption in the boiler**. These records are maintained with utmost care to ensure transparency and compliance with the prescribed environmental regulations.

**Corrective Measures and Assurance of Compliance:**

We understand the importance of adhering to the prescribed water quality parameters and assure your department that such deviations are not a regular occurrence. We have taken immediate corrective measures to ensure that washing operations are conducted in a manner that does not affect water quality or environmental standards.

Furthermore, We are committed to ensuring that Our production operations continue to meet the required environmental norms. Therefore, We are not liable to pay environmental compensation in terms of the directions of Board issued vide letter number mentioned in the cause notice.

In light of the above clarifications, We kindly request your office to consider our reply and give us the opportunity to provide any further details or corrective actions as may be deemed necessary. We remain committed to full compliance with all environmental regulations.

Thank you for your understanding and cooperation.

Yours -Sincerely,

Value Foods

*Deepak Goel*

(Authorized Signatory)



DATE	RAW MATERIAL IN				SIGNATURE	REMARKS
ITEM NAME	MUSHROOM	BABY CORN	TOMATO	TOTAL		
01-Nov	1880	0	0	1880	AKASH	Good
02-Nov	1980	-	-	1980	AK	Good
03-Nov	1950	-	-	1950	AK	Good
04-Nov	1910	-	-	1910	AK	Good
05-Nov	1900	-	-	1900	AK	"
06-Nov	1890	-	-	1890	AK	"
07-Nov	1975	-	-	1975	AK	"
08-Nov	1972	-	-	1972	AK	"
09-Nov	1971	-	-	1971	AK	"
10-Nov	1980	-	-	1980	AK	"
11-Nov	1923	-	-	1923	AK	"
12-Nov	1934	-	-	1934	AK	"
13-Nov	1930	-	-	1930	AK	"
14-Nov	1941	-	-	1941	AK	"
15-Nov	1948	-	-	1948	AK	"
16-Nov	1884	-	-	1884	AK	"
17-Nov	1800	-	-	1800	AK	"
18-Nov	1870	-	-	1870	AK	"
19-Nov	1922	-	-	1922	AK	"
20-Nov	1910	-	-	1910	AK	"
21-Nov	1907	-	-	1907	AK	"
22-Nov	1950	-	-	1950	AK	"
23-Nov	1972	-	-	1972	AK	"



24-Nov	1962	-	-	1962	AK	Good
25-Nov	1978	-	-	1978	AK	"
26-Nov	1909	-	-	1909	AK	"
27-Nov	1910	-	-	1910	AK	"
28-Nov	1905	-	-	1905	AK	"
29-Nov	1907	-	-	1907	AK	"
30-Nov	1910	-	-	1910	AK	"



DATE	RAW MATERIAL IN				SIGNATURE	REMARKS
ITEM NAME	MUSHROOM	BABY CORN	TOMATO	TOTAL		
01-Dec	1880	0	0	1880	Akash	Good
02-Dec	1910	-	-	1910	Akash	Good
03-Dec	1920	-	-	1920	Akash	Good
04-Dec	1935	-	-	1935	Akash	Good
05-Dec	1940	-	-	1940	Akash	Good
06-Dec	1885	-	-	1885	Akash	Good
07-Dec	1895	-	-	1895	Akash	Good
08-Dec	1945	-	-	1945	Akash	Good
09-Dec	1950	-	-	1950	Akash	Good
10-Dec	1955	-	-	1955	Akash	Good
11-Dec	1930	-	-	1930	Akash	Good
12-Dec	1960	-	-	1960	Akash	Good
13-Dec	1965	-	-	1965	Akash	Good
14-Dec	1870	-	-	1870	Akash	Good
15-Dec	1900	-	-	1900	Akash	Good
16-Dec	1875	-	-	1875	Akash	Good
17-Dec	1941	-	-	1941	Akash	Good
18-Dec	1948	-	-	1948	Akash	Good
19-Dec	1972	-	-	1972	Akash	Good
20-Dec	1865	-	-	1865	Akash	Good
21-Dec	1972	-	-	1972	Akash	Good
22-Dec	1980	-	-	1980	Akash	Good
23-Dec	1995	-	-	1995	Akash	Good



24-Dec	1905	0	0	1905	Alkath	Good
25-Dec	1907	0	0	1907	Alkath	Good
26-Dec	1909	0	0	1909	Alkath	Good
27-Dec	1915	0	0	1915	Alkath	Good
28-Dec	1918	0	0	1918	Alkath	Good
29-Dec	1919	0	0	1919	Alkath	Good
30-Dec	1990	0	0	1990	Alkath	Good
31-Dec	1993	0	0	1993	Alkath	Good



DATE	RAW MATERIAL IN				SIGNATURE	REMARKS	
	ITEM NAME	MUSHROOM	BABYCORN	TOMATO			TOTAL
01-Jan		1905	0	0	1905	AKash	Good
02-Jan		1907	0	0	1907	AKash	Good
03-Jan		1909	0	0	1909	AKash	Good
04-Jan		1915	0	0	1915	AKash	Good
05-Jan		1920	0	0	1920	AKash	Good
06-Jan		1925	0	0	1925	AKash	Good
07-Jan		1930	0	0	1930	AKash	Good
08-Jan		1940	0	0	1940	AKash	Good
09-Jan		1950	0	0	1950	AKash	Good
10-Jan		1960	0	0	1960	AKash	Good
11-Jan		1850	0	0	1850	AKash	Good
12-Jan		1860	0	0	1860	AKash	Good
13-Jan		1870	0	0	1870	AKash	Good
14-Jan		1885	0	0	1885	AKash	Good
15-Jan		1890	0	0	1890	AKash	Good
16-Jan		950	960	0	1910	AKash	Good
17-Jan		955	965	0	1920	AKash	Good
18-Jan		930	928	0	1858	AKash	Good
19-Jan		910	920	0	1830	AKash	Good
20-Jan		935	900	0	1835	AKash	Good
21-Jan		900	1000	0	1900	AKash	Good
22-Jan		946	1000	0	1946	AKash	Good
23-Jan		985	980	0	1965	AKash	Good



24-Jan	910	915	0	1825	AKash	Good
25-Jan	975	1000	0	1975	AKash	Good
26-Jan	985	1000	0	1985	AKash	Good
27-Jan	985	985	0	1970	AKash	Good
28-Jan	1000	845	0	1845	AKash	Good
29-Jan	855	1000	0	1855	AKash	Good
30-Jan	955	980	0	1935	AKash	Good
31-Jan	1000	955	0	1955	AKash	Good



DATE	RAW MATERIAL IN				SIGNATURE	REMARKS
	ITEM NAME	MUSHROOM	BABY CORN	TOMATO		
01-Feb	1820	0	0	0	1820	Akash Good
02-Feb	1835	0	0	0	1835	Akash Good
03-Feb	1845	0	0	0	1845	Akash Good
04-Feb	1855	0	0	0	1855	Akash Good
05-Feb	1865	0	0	0	1865	Akash Good
06-Feb	1875	0	0	0	1875	Akash Good
07-Feb	1890	0	0	0	1890	Akash Good
08-Feb	1895	0	0	0	1895	Akash Good
09-Feb	1900	0	0	0	1900	Akash Good
10-Feb	1910	0	0	0	1910	Akash Good
11-Feb	1915	0	0	0	1915	Akash Good
12-Feb	1925	0	0	0	1925	Akash Good
13-Feb	1935	0	0	0	1935	Akash Good
14-Feb	1940	0	0	0	1940	Akash Good
15-Feb	1885	0	0	0	1885	Akash Good
16-Feb	1945	0	0	0	1945	Akash Good
17-Feb	1950	0	0	0	1950	Akash Good
18-Feb	1955	0	0	0	1955	Akash Good
19-Feb	1965	0	0	0	1965	Akash Good
20-Feb	1970	0	0	0	1970	BalGry Good
21-Feb	1975	0	0	0	1975	Akash Good
22-Feb	1978	0	0	0	1978	Akash Good
23-Feb	1980	0	0	0	1980	Akash Good



24-Feb	1941	0	0	1941	Akash	Good
25-Feb	1985	0	0	1985	Akash	Good
26-Feb	1990	0	0	1990	Akash	Good
27-Feb	1930	0	0	1930	Akash	Good
28-Feb	1920	0	0	1920	Akash	Good



DATE	RAW MATERIAL IN				SIGNATURE	REMARKS	
	ITEM NAME	MUSHROOM	BABY CORN	TOMATO			TOTAL
01-Mar	1820	0	0	0	1820	AKASH	Good
02-Mar	1825	0	0	0	1825	AKASH	Good
03-Mar	1835	0	0	0	1835	AKASH	Good
04-Mar	1845	0	0	0	1845	AKASH	Good
05-Mar	1855	0	0	0	1855	AKASH	Good
06-Mar	1860	0	0	0	1860	AKASH	Good
07-Mar	1868	0	0	0	1868	AKASH	Good
08-Mar	1870	0	0	0	1870	AKASH	Good
09-Mar	1875	0	0	0	1875	AKASH	Good
10-Mar	1878	0	0	0	1878	AKASH	Good
11-Mar	1880	0	0	0	1880	AKASH	Good
12-Mar	1885	0	0	0	1885	AKASH	Good
13-Mar	1895	0	0	0	1895	AKASH	Good
14-Mar	1900	0	0	0	1900	AKASH	Good
15-Mar	1905	0	0	0	1905	AKASH	Good
16-Mar	0	0	1835	0	1835	AKASH	Good
17-Mar	0	0	1855	0	1855	AKASH	Good
18-Mar	0	0	1870	0	1870	AKASH	Good
19-Mar	0	0	1885	0	1885	AKASH	Good
20-Mar	0	0	1888	0	1888	AKASH	Good
21-Mar	0	0	1890	0	1890	AKASH	Good
22-Mar	0	0	1900	0	1900	AKASH	Good
23-Mar	0	0	1910	0	1910	AKASH	Good



24-Mar	0	0	1915	1915	Alcohol	Good
25-Mar	0	0	1920	1920	Alcohol	Good
26-Mar	0	0	1935	1935	Alcohol	Good
27-Mar	0	0	1945	1945	Alcohol	Good
28-Mar	0	0	1955	1955	Alcohol	Good
29-Mar	0	0	1970	1970	Alcohol	Good
30-Mar	0	0	1980	1980	Alcohol	Good
31-Mar	0	0	1990	1990	Alcohol	Good



DATE	RAW MATERIAL IN				SIGNATURE	REMARKS	
	ITEM NAME	MUSHROOM	BABY CORN	TOMATO			TOTAL
01-Apr		0	0	1820	1820	Alcosh	Good
02-Apr		0	0	1825	1825	Alcosh	Good
03-Apr		0	0	1828	1828	Alcosh	Good
04-Apr		0	0	1830	1830	Alcosh	Good
05-Apr		0	0	1835	1835	Alcosh	Good
06-Apr		0	0	1840	1840	Alcosh	Good
07-Apr		0	0	1845	1845	Alcosh	Good
08-Apr		0	0	1850	1850	Alcosh	Good
09-Apr		0	0	1858	1858	Alcosh	Good
10-Apr		0	0	1860	1860	Alcosh	Good
11-Apr		0	0	1870	1870	Alcosh	Good
12-Apr		0	0	1875	1875	Alcosh	Good
13-Apr		0	0	1900	1900	Alcosh	Good
14-Apr		0	0	1910	1910	Alcosh	Good
15-Apr		0	0	1915	1915	Alcosh	Good
16-Apr		0	0	1880	1880	Alcosh	Good
17-Apr		0	0	1885	1885	Alcosh	Good
18-Apr		0	0	1890	1890	Alcosh	Good
19-Apr		0	0	1895	1895	Alcosh	Good
20-Apr		0	0	1920	1920	Alcosh	Good
21-Apr		0	900	1000	1900	Alcosh	Good
22-Apr		0	600	1210	1810	Alcosh	Good
23-Apr		0	615	1200	1815	Alcosh	Good



24-Apr	0	700	1205	1905	ALGon	Good
25-Apr	0	800	1135	1935	ALGon	Good
26-Apr	0	805	1140	1945	ALGon	Good
27-Apr	0	960	1000	1960	ALGon	Good
28-Apr	0	980	1010	1990	ALGon	Good
29-Apr	0	855	1000	1855	ALGon	Good
30-Apr	0	1000	955	1955	ALGon	Good



DATE	OPENING BALANCE	BOILER FUEL USED	BOILER FUEL IN	BALANCE	FUEL NAME	SIGNATURE	REMARKS
01-Nov	15264	1800	0	13464	Briquette	Amit	Good
02-Nov		1820	0	11644	Briquette	Amit	Good
03-Nov		1819	0	9825	Briquette	Amit	Good
04-Nov		1840	12385	20370	Briquette	Amit	Good
05-Nov		1820	0	18550	Briquette	Amit	Good
06-Nov		1780	0	16770	Briquette	Amit	Good
07-Nov		1850	0	14920	Briquette	Amit	Good
08-Nov		1840	0	13080	Briquette	Amit	Good
09-Nov		1840	0	11240	Briquette	Amit	Good
10-Nov		1840	0	9400	Briquette	Amit	Good
11-Nov		1810	0	7590	Briquette	Amit	Good
12-Nov		1812	0	5778	Briquette	Amit	Good
13-Nov		1808	12430	16400	Briquette	Amit	Good
14-Nov		1813	0	14587	Briquette	Amit	Good
15-Nov		1809	0	12778	Briquette	Amit	Good
16-Nov		1830	0	10948	Briquette	Amit	Good
17-Nov		1840	0	9108	Briquette	Amit	Good
18-Nov		1832	0	7276	Briquette	Amit	Good
19-Nov		1800	0	5476	Briquette	Amit	Good
20-Nov		1800	0	3676	Briquette	Amit	Good
21-Nov		1830	12375	14221	Briquette	Amit	Good
22-Nov		1820	0	12401	Briquette	Amit	Good
23-Nov		1822	0	10579	Briquette	Amit	Good
24-Nov		1824	0	8755	Briquette	Amit	Good
25-Nov		1830	0	6925	Briquette	Amit	Good
26-Nov		1808	0	5117	Briquette	Amit	Good
27-Nov		1810	12515	15822	Briquette	Amit	Good
28-Nov		1820	0	14002	Briquette	Amit	Good
29-Nov		1815	0	12187	Briquette	Amit	Good
30-Nov		1811	0	10376	Briquette	Amit	Good



DATE	OPENING BALANCE	BOILER FUEL USED	BOILER FUEL IN	BALANCE	FUEL NAME	SIGNATURE	REMARKS
01-Dec	10354	1760	0	8594	Briquette	Amit	Good
02-Dec		1778	0	6816	Briquette	Amit	Good
03-Dec		1790	0	5026	Briquette	Amit	Good
04-Dec		1720	0	3306	Briquette	Amit	Good
05-Dec		1725	0	1581	Briquette	Amit	Good
06-Dec		1730	12195	12046	Briquette	Amit	Good
07-Dec		1740	0	10306	Briquette	Amit	Good
08-Dec		1742	0	8564	Briquette	Amit	Good
09-Dec		1710	0	6854	Briquette	Amit	Good
10-Dec		1777	0	5077	Briquette	Amit	Good
11-Dec		1800	0	3277	Briquette	Amit	Good
12-Dec		1746	0	1531	Briquette	Amit	Good
13-Dec		1732	12580	12379	Briquette	Amit	Good
14-Dec		1735	0	10644	Briquette	Amit	Good
15-Dec		1730	0	8914	Briquette	Amit	Good
16-Dec		1731	0	7183	Briquette	Amit	Good
17-Dec		1733	0	5450	Briquette	Amit	Good
18-Dec		1723	0	3727	Briquette	Amit	Good
19-Dec		1724	0	2003	Briquette	Amit	Good
20-Dec		1734	0	269	Briquette	Amit	Good
21-Dec		1744	12200	10725	Briquette	Amit	Good
22-Dec		1766	0	8959	Briquette	Amit	Good
23-Dec		1760	0	7199	Briquette	Amit	Good
24-Dec		1701	0	5498	Briquette	Amit	Good
25-Dec		1820	0	3678	Briquette	Amit	Good
26-Dec		1789	0	1889	Briquette	Amit	Good
27-Dec		1782	0	107	Briquette	Amit	Good
28-Dec		1760	12490	10837	Briquette	Amit	Good
29-Dec		1728	0	9109	Briquette	Amit	Good
30-Dec		1718	0	7391	Briquette	Amit	Good
31-Dec		1716	0	5675	Briquette	Amit	Good



DATE	OPENING BALANCE	BOILER FUEL USED	BOILER FUEL IN	BALANCE	FUEL NAME	SIGNATURE	REMARKS
01-Jan	5675	1770	0	3905	Briquette	Amit	Good
02-Jan		1720	0	2185	Briquette	Amit	Good
03-Jan		1724	0	461	Briquette	Amit	Good
04-Jan		1720	12595	11336	Briquette	Amit	Good
05-Jan		1730	0	9606	Briquette	Amit	Good
06-Jan		1731	0	7875	Briquette	Amit	Good
07-Jan		1770	0	6105	Briquette	Amit	Good
08-Jan		1721	0	4384	Briquette	Amit	Good
09-Jan		1730	0	2654	Briquette	Amit	Good
10-Jan		1735	0	919	Briquette	Amit	Good
11-Jan		1730	12740	11929	Briquette	Amit	Good
12-Jan		1738	0	10191	Briquette	Amit	Good
13-Jan		1736	0	8455	Briquette	Amit	Good
14-Jan		1742	0	6713	Briquette	Amit	Good
15-Jan		1744	0	4969	Briquette	Amit	Good
16-Jan		1730	0	3239	Briquette	Amit	Good
17-Jan		1720	0	1519	Briquette	Amit	Good
18-Jan		1715	12600	12404	Briquette	Amit	Good
19-Jan		1766	0	10638	Briquette	Amit	Good
20-Jan		1726	0	8912	Briquette	Amit	Good
21-Jan		1713	0	7199	Briquette	Amit	Good
22-Jan		1717	0	5482	Briquette	Amit	Good
23-Jan		1719	0	3763	Briquette	Amit	Good
24-Jan		1720	0	2043	Briquette	Amit	Good
25-Jan		1722	0	321	Briquette	Amit	Good
26-Jan		1723	13135	11733	Briquette	Amit	Good
27-Jan		1730	0	10003	Briquette	Amit	Good
28-Jan		1730	0	8273	Briquette	Amit	Good
29-Jan		1711	0	6562	Briquette	Amit	Good
30-Jan		1718	0	4844	Briquette	Amit	Good
31-Jan		1720	0	3124	Briquette	Amit	Good



DATE	OPENING BALANCE	BOILER FUEL USED	BOILER FUEL IN	BALANCE	FUEL NAME	SIGNATURE	REMARKS
01-Feb	3124	1720	0	1404	Briquette	Amit	Good
02-Feb		1720	12415	12099	Briquette	Amit	Good
03-Feb		1722	0	10377	Briquette	Amit	Good
04-Feb		1724	0	8653	Briquette	Amit	Good
05-Feb		1726	0	6927	Briquette	Amit	Good
06-Feb		1728	0	5199	Briquette	Amit	Good
07-Feb		1730	0	3469	Briquette	Amit	Good
08-Feb		1733	0	1736	Briquette	Amit	Good
09-Feb		1710	0	26	Briquette	Amit	Good
10-Feb		1713	12525	10838	Briquette	Amit	Good
11-Feb		1715	0	9123	Briquette	Amit	Good
12-Feb		1720	0	7403	Briquette	Amit	Good
13-Feb		1720	0	5683	Briquette	Amit	Good
14-Feb		1740	0	3943	Briquette	Amit	Good
15-Feb		1740	0	2203	Briquette	Amit	Good
16-Feb		1742	0	461	Briquette	Amit	Good
17-Feb		1745	12035	10751	Briquette	Amit	Good
18-Feb		1746	0	9005	Briquette	Amit	Good
19-Feb		1748	0	7257	Briquette	Amit	Good
20-Feb		1749	0	5508	Briquette	Amit	Good
21-Feb		1740	0	3768	Briquette	Amit	Good
22-Feb		1749	0	2019	Briquette	Amit	Good
23-Feb		1755	0	264	Briquette	Amit	Good
24-Feb		1733	12120	10651	Briquette	Amit	Good
25-Feb		1720	0	8931	Briquette	Amit	Good
26-Feb		1722	0	7209	Briquette	Amit	Good
27-Feb		1724	0	5485	Briquette	Amit	Good
28-Feb		1720	0	3765	Briquette	Amit	Good



DATE	OPENING BALANCE	BOILER FUEL USED	BOILER FUEL IN	BALANCE	FUEL NAME	SIGNATURE	REMARKS
01-Mar	3765	1725	0	2040	Briquette	Amit	Good
02-Mar		1725	0	315	Briquette	Amit	Good
03-Mar		1721	12075	10669	Briquette	Amit	Good
04-Mar		1722	0	8947	Briquette	Amit	Good
05-Mar		1720	0	7227	Briquette	Amit	Good
06-Mar		1740	0	5487	Briquette	Amit	Good
07-Mar		1744	0	3743	Briquette	Amit	Good
08-Mar		1734	0	2009	Briquette	Amit	Good
09-Mar		1736	0	273	Briquette	Amit	Good
10-Mar		1730	12830	11373	Briquette	Amit	Good
11-Mar		1732	0	9641	Briquette	Amit	Good
12-Mar		1720	0	7921	Briquette	Amit	Good
13-Mar		1730	0	6191	Briquette	Amit	Good
14-Mar		1733	0	4458	Briquette	Amit	Good
15-Mar		1738	0	2720	Briquette	Amit	Good
16-Mar		1778	0	942	Briquette	Amit	Good
17-Mar		1771	12095	11266	Briquette	Amit	Good
18-Mar		1773	0	9493	Briquette	Amit	Good
19-Mar		1763	0	7730	Briquette	Amit	Good
20-Mar		1765	0	5965	Briquette	Amit	Good
21-Mar		1744	0	4221	Briquette	Amit	Good
22-Mar		1749	0	2472	Briquette	Amit	Good
23-Mar		1733	0	739	Briquette	Amit	Good
24-Mar		1732	12765	11772	Briquette	Amit	Good
25-Mar		1730	0	10042	Briquette	Amit	Good
26-Mar		1731	0	8311	Briquette	Amit	Good
27-Mar		1733	0	6578	Briquette	Amit	Good
28-Mar		1722	0	4856	Briquette	Amit	Good
29-Mar		1720	0	3136	Briquette	Amit	Good
30-Mar		1711	0	1425	Briquette	Amit	Good
31-Mar		1712	10000	9713	Briquette	Amit	Good



DATE	OPENING BALANCE	BOILER FUEL USED	BOILER FUEL IN	BALANCE	FUEL NAME	SIGNATURE	REMARKS
01-Apr	9713	1555	0	8158	Briquette	Amit	Good
02-Apr		1560	0	6598	Briquette	Amit	Good
03-Apr		1558	0	5040	Briquette	Amit	Good
04-Apr		1556	0	3484	Briquette	Amit	Good
05-Apr		1555	0	1929	Briquette	Amit	Good
06-Apr		1551	0	378	Briquette	Amit	Good
07-Apr		1560	12600	11418	Briquette	Amit	Good
08-Apr		1570	0	9848	Briquette	Amit	Good
09-Apr		1572	0	8276	Briquette	Amit	Good
10-Apr		1566	0	6710	Briquette	Amit	Good
11-Apr		1565	0	5145	Briquette	Amit	Good
12-Apr		1560	0	3585	Briquette	Amit	Good
13-Apr		1560	0	2025	Briquette	Amit	Good
14-Apr		1562	0	463	Briquette	Amit	Good
15-Apr		1564	12695	11594	Briquette	Amit	Good
16-Apr		1561	0	10033	Briquette	Amit	Good
17-Apr		1500	0	8533	Briquette	Amit	Good
18-Apr		1520	0	7013	Briquette	Amit	Good
19-Apr		1525	0	5488	Briquette	Amit	Good
20-Apr		1533	0	3955	Briquette	Amit	Good
21-Apr		1544	0	2411	Briquette	Amit	Good
22-Apr		1545	0	866	Briquette	Amit	Good
23-Apr		1559	12557	11864	Briquette	Amit	Good
24-Apr		1546	0	10318	Briquette	Amit	Good
25-Apr		1542	0	8776	Briquette	Amit	Good
26-Apr		1540	0	7236	Briquette	Amit	Good
27-Apr		1555	0	5681	Briquette	Amit	Good
28-Apr		1530	0	4151	Briquette	Amit	Good
29-Apr		1531	0	2620	Briquette	Amit	Good
30-Apr		1548	0	1072	Briquette	Amit	Good



Finished Goody

DATE	PRODUCTION							TOTAL	SIGNATURE
	TANDOOR	LARGE	REGULAR	SLICE	BABY CORN	BABY CUT	TOMATO PUREE		
01-Nov	564	2115	1645	376	0	0	0	4700	Ajay
02-Nov	585	2194	1706	390	0	0	0	4875	Ajay
03-Nov	576	2160	1680	384	0	0	0	4800	Ajay
04-Nov	573	2149	1671	382	0	0	0	4775	Ajay
05-Nov	570	2138	1663	380	0	0	0	4750	Ajay
06-Nov	567	2126	1654	378	0	0	0	4725	Ajay
07-Nov	593	2222	1728	395	0	0	0	4938	Ajay
08-Nov	592	2219	1726	394	0	0	0	4930	Ajay
09-Nov	591	2217	1725	394	0	0	0	4928	Ajay
10-Nov	585	2192	1705	390	0	0	0	4872	Ajay
11-Nov	577	2163	1683	385	0	0	0	4808	Ajay
12-Nov	580	2176	1692	387	0	0	0	4835	Ajay
13-Nov	579	2171	1689	386	0	0	0	4825	Ajay
14-Nov	582	2184	1698	388	0	0	0	4853	Ajay
15-Nov	584	2192	1705	390	0	0	0	4870	Ajay
16-Nov	565	2120	1649	377	0	0	0	4710	Ajay
17-Nov	540	2025	1575	360	0	0	0	4500	Ajay
18-Nov	561	2104	1636	374	0	0	0	4675	Ajay
19-Nov	577	2162	1682	384	0	0	0	4805	Ajay
20-Nov	573	2149	1671	382	0	0	0	4775	Ajay
21-Nov	572	2145	1669	381	0	0	0	4768	Ajay
22-Nov	585	2194	1706	390	0	0	0	4875	Ajay
23-Nov	592	2219	1726	394	0	0	0	4930	Ajay
24-Nov	589	2207	1717	392	0	0	0	4905	Ajay
25-Nov	593	2225	1731	396	0	0	0	4945	Ajay
26-Nov	573	2148	1670	382	0	0	0	4773	Ajay
27-Nov	573	2149	1671	382	0	0	0	4775	Ajay
28-Nov	572	2143	1667	381	0	0	0	4763	Ajay
29-Nov	572	2145	1669	381	0	0	0	4768	Ajay
30-Nov	573	2149	1671	382	0	0	0	4775	Ajay
	0	0	0	0	0	0	0	0	



Finished 5371

DATE	PRODUCTION							TOTAL	SIGNATURE
	TANDOOR	LARGE	REGULAR	SLICE	BABY CORN	BABY CUT	TOMATO PUREE		
01-Apr	0	0	0	0	0	0	2206	2206	Ajay
02-Apr	0	0	0	0	0	0	2212	2212	Ajay
03-Apr	0	0	0	0	0	0	2216	2216	Ajay
04-Apr	0	0	0	0	0	0	2218	2218	Ajay
05-Apr	0	0	0	0	0	0	2224	2224	Ajay
06-Apr	0	0	0	0	0	0	2230	2230	Ajay
07-Apr	0	0	0	0	0	0	2236	2236	Ajay
08-Apr	0	0	0	0	0	0	2242	2242	Ajay
09-Apr	0	0	0	0	0	0	2252	2252	Ajay
10-Apr	0	0	0	0	0	0	2255	2255	Ajay
11-Apr	0	0	0	0	0	0	2267	2267	Ajay
12-Apr	0	0	0	0	0	0	2273	2273	Ajay
13-Apr	0	0	0	0	0	0	2303	2303	Ajay
14-Apr	0	0	0	0	0	0	2315	2315	Ajay
15-Apr	0	0	0	0	0	0	2321	2321	Ajay
16-Apr	0	0	0	0	0	0	2279	2279	Ajay
17-Apr	0	0	0	0	0	0	2285	2285	Ajay
18-Apr	0	0	0	0	0	0	2297	2297	Ajay
19-Apr	0	0	0	0	0	0	2327	2327	Ajay
20-Apr	0	0	0	0	0	0	2327	2327	Ajay
21-Apr	0	0	0	0	1864	254	1212	3330	Ajay
22-Apr	0	0	0	0	1242	169	1467	2878	Ajay
23-Apr	0	0	0	0	1273	174	1455	2902	Ajay
24-Apr	0	0	0	0	1449	198	1461	3108	Ajay
25-Apr	0	0	0	0	1656	226	1376	3258	Ajay
26-Apr	0	0	0	0	1667	227	1382	3276	Ajay
27-Apr	0	0	0	0	1988	271	1212	3471	Ajay
28-Apr	0	0	0	0	2029	277	1224	3530	Ajay
29-Apr	0	0	0	0	1770	241	1212	3224	Ajay
30-Apr	0	0	0	0	2071	282	1158	3511	Ajay
	0	0	0	0	0	0	0	0	Ajay



Finished 5372

DATE	PRODUCTION							TOTAL	SIGNATURE
	ITEM NAME	TANDOOR	LARGE	REGULAR	SLICE	BABY CORN	BABY CUT		
01-Mar	546	2048	1593	364	0	0	0	4550	Ajay
02-Mar	548	2053	1597	365	0	0	0	4563	Ajay
03-Mar	551	2064	1606	367	0	0	0	4588	Ajay
04-Mar	554	2076	1614	369	0	0	0	4613	Ajay
05-Mar	557	2087	1623	371	0	0	0	4638	Ajay
06-Mar	558	2093	1628	372	0	0	0	4650	Ajay
07-Mar	560	2102	1635	374	0	0	0	4670	Ajay
08-Mar	561	2104	1636	374	0	0	0	4675	Ajay
09-Mar	563	2109	1641	375	0	0	0	4688	Ajay
10-Mar	563	2113	1643	376	0	0	0	4695	Ajay
11-Mar	564	2115	1645	376	0	0	0	4700	Ajay
12-Mar	566	2121	1649	377	0	0	0	4713	Ajay
13-Mar	569	2132	1658	379	0	0	0	4738	Ajay
14-Mar	570	2138	1663	380	0	0	0	4750	Ajay
15-Mar	572	2143	1667	381	0	0	0	4763	Ajay
16-Mar	0	0	0	0	0	0	2224	2224	Ajay
17-Mar	0	0	0	0	0	0	2248	2248	Ajay
18-Mar	0	0	0	0	0	0	2267	2267	Ajay
19-Mar	0	0	0	0	0	0	2285	2285	Ajay
20-Mar	0	0	0	0	0	0	2288	2288	Ajay
21-Mar	0	0	0	0	0	0	2291	2291	Ajay
22-Mar	0	0	0	0	0	0	2303	2303	Ajay
23-Mar	0	0	0	0	0	0	2315	2315	Ajay
24-Mar	0	0	0	0	0	0	2321	2321	Ajay
25-Mar	0	0	0	0	0	0	2327	2327	Ajay
26-Mar	0	0	0	0	0	0	2345	2345	Ajay
27-Mar	0	0	0	0	0	0	2358	2358	Ajay
28-Mar	0	0	0	0	0	0	2370	2370	Ajay
29-Mar	0	0	0	0	0	0	2388	2388	Ajay
30-Mar	0	0	0	0	0	0	2400	2400	Ajay
31-Mar	0	0	0	0	0	0	2412	2412	Ajay



Finished goods 5373

DATE	PRODUCTION							TOTAL	SIGNATURE
	TANDOOR	LARGE	REGULAR	SLICE	BABY CORN	BABY CUT	TOMATO PUREE		
01-Feb	546	2048	1593	364	0	0	0	4550	Ajay
02-Feb	585	2194	1706	390	0	0	0	4875	Ajay
03-Feb	576	2160	1680	384	0	0	0	4800	Ajay
04-Feb	557	2087	1623	371	0	0	0	4638	Ajay
05-Feb	560	2098	1632	373	0	0	0	4663	Ajay
06-Feb	563	2109	1641	375	0	0	0	4688	Ajay
07-Feb	567	2126	1654	378	0	0	0	4725	Ajay
08-Feb	569	2132	1658	379	0	0	0	4738	Ajay
09-Feb	570	2138	1663	380	0	0	0	4750	Ajay
10-Feb	585	2192	1705	390	0	0	0	4872	Ajay
11-Feb	575	2154	1676	383	0	0	0	4788	Ajay
12-Feb	578	2166	1684	385	0	0	0	4813	Ajay
13-Feb	581	2177	1693	387	0	0	0	4838	Ajay
14-Feb	582	2183	1698	388	0	0	0	4850	Ajay
15-Feb	566	2121	1649	377	0	0	0	4713	Ajay
16-Feb	584	2188	1702	389	0	0	0	4863	Ajay
17-Feb	585	2194	1706	390	0	0	0	4875	Ajay
18-Feb	587	2199	1711	391	0	0	0	4888	Ajay
19-Feb	590	2211	1719	393	0	0	0	4913	Ajay
20-Feb	591	2216	1724	394	0	0	0	4925	Ajay
21-Feb	593	2222	1728	395	0	0	0	4938	Ajay
22-Feb	593	2225	1731	396	0	0	0	4945	Ajay
23-Feb	594	2228	1733	396	0	0	0	4950	Ajay
24-Feb	582	2184	1698	388	0	0	0	4853	Ajay
25-Feb	596	2233	1737	397	0	0	0	4963	Ajay
26-Feb	597	2239	1741	398	0	0	0	4975	Ajay
27-Feb	579	2171	1689	386	0	0	0	4825	Ajay
28-Feb	576	2160	1680	384	0	0	0	4800	Ajay
-	0	0	0	0	0	0	0	0	Ajay
-	0	0	0	0	0	0	0	0	Ajay
-	0	0	0	0	0	0	0	0	Ajay



5374

Finished goods

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DATE	PRODUCTION							TOTAL	SIGNATURE
	TANDOOR	LARGE	REGULAR	SLICE	BABY CORN	BABY CUT	TOMATO PUREE		
01-Jan	572	2143	1667	381	0	0	0	4763	Ajay
02-Jan	585	2194	1706	390	0	0	0	4875	Ajay
03-Jan	576	2160	1680	384	0	0	0	4800	Ajay
04-Jan	575	2154	1676	383	0	0	0	4788	Ajay
05-Jan	576	2160	1680	384	0	0	0	4800	Ajay
06-Jan	578	2166	1684	385	0	0	0	4813	Ajay
07-Jan	579	2171	1689	386	0	0	0	4825	Ajay
08-Jan	582	2183	1698	388	0	0	0	4850	Ajay
09-Jan	585	2194	1706	390	0	0	0	4875	Ajay
10-Jan	585	2192	1705	390	0	0	0	4872	Ajay
11-Jan	555	2081	1619	370	0	0	0	4625	Ajay
12-Jan	558	2093	1628	372	0	0	0	4650	Ajay
13-Jan	561	2104	1636	374	0	0	0	4675	Ajay
14-Jan	566	2121	1649	377	0	0	0	4713	Ajay
15-Jan	567	2126	1654	378	0	0	0	4725	Ajay
16-Jan	285	1069	831	190	1988	271	0	4634	Ajay
17-Jan	287	1074	836	191	1998	272	0	4658	Ajay
18-Jan	279	1046	814	186	1922	262	0	4509	Ajay
19-Jan	273	1024	796	182	1905	260	0	4440	Ajay
20-Jan	281	1052	818	187	1864	254	0	4455	Ajay
21-Jan	270	1013	788	180	2071	282	0	4603	Ajay
22-Jan	284	1064	828	189	2071	282	0	4718	Ajay
23-Jan	296	1108	862	197	2029	277	0	4768	Ajay
24-Jan	273	1024	796	182	1895	258	0	4428	Ajay
25-Jan	293	1097	853	195	2071	282	0	4790	Ajay
26-Jan	296	1108	862	197	2071	282	0	4815	Ajay
27-Jan	296	1108	862	197	2040	278	0	4780	Ajay
28-Jan	300	1125	875	200	1750	239	0	4488	Ajay
29-Jan	257	962	748	171	2071	282	0	4490	Ajay
30-Jan	300	1125	875	200	1977	270	0	4747	Ajay
31-Jan	287	1074	836	191	1868	255	0	4510	Ajay



## Final Finished Goods

DATE	PRODUCTION						TOTAL	SIGNATURE
	TANDOOR	LARGE	REGULAR	SLICE	BABY CORN	BABY CUT		
01-Dec	564	2115	1645	376	0	0	4700	Ajay
02-Dec	585	2194	1706	390	0	0	4875	Ajay
03-Dec	576	2160	1680	384	0	0	4800	Ajay
04-Dec	581	2177	1693	387	0	0	4838	Ajay
05-Dec	582	2183	1698	388	0	0	4850	Ajay
06-Dec	566	2121	1649	377	0	0	4713	Ajay
07-Dec	569	2132	1658	379	0	0	4738	Ajay
08-Dec	584	2188	1702	389	0	0	4863	Ajay
09-Dec	585	2194	1706	390	0	0	4875	Ajay
10-Dec	585	2192	1705	390	0	0	4872	Ajay
11-Dec	579	2171	1689	386	0	0	4825	Ajay
12-Dec	588	2205	1715	392	0	0	4900	Ajay
13-Dec	590	2211	1719	393	0	0	4913	Ajay
14-Dec	561	2104	1636	374	0	0	4675	Ajay
15-Dec	570	2138	1663	380	0	0	4750	Ajay
16-Dec	563	2109	1641	375	0	0	4688	Ajay
17-Dec	582	2184	1698	388	0	0	4853	Ajay
18-Dec	584	2192	1705	390	0	0	4870	Ajay
19-Dec	592	2219	1726	394	0	0	4930	Ajay
20-Dec	560	2098	1632	373	0	0	4663	Ajay
21-Dec	592	2219	1726	394	0	0	4930	Ajay
22-Dec	594	2228	1733	396	0	0	4950	Ajay
23-Dec	599	2244	1746	399	0	0	4988	Ajay
24-Dec	572	2143	1667	381	0	0	4763	Ajay
25-Dec	572	2145	1669	381	0	0	4768	Ajay
26-Dec	573	2148	1670	382	0	0	4773	Ajay
27-Dec	575	2154	1676	383	0	0	4788	Ajay
28-Dec	575	2158	1678	384	0	0	4795	Ajay
29-Dec	576	2159	1679	384	0	0	4798	Ajay
30-Dec	597	2239	1741	398	0	0	4975	Ajay
31-Dec	598	2242	1744	399	0	0	4983	Ajay



## Form GSTR-3B

[See rule 61(5)]

Year	2024-25
Period	October

GSTIN of the supplier	06AAMFV4871E1ZW
2(a). Legal name of the registered person	VALUE FOODS
2(b). Trade name, if any	Value Foods
2(c). ARN	AA061024621470T
2(d). Date of ARN	20/11/2024

(Amount in ₹ for all tables)

## 3.1 Details of Outward supplies and inward supplies liable to reverse charge (other than those covered by Table 3.1.1)

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)	5604308.35	107684.72	127014.55	127014.55	0.00
(b) Outward taxable supplies (zero rated)	0.00	0.00	-	-	0.00
(c) Other outward supplies (nil rated, exempted)	1153250.00	-	-	-	-
(d) Inward supplies (liable to reverse charge)	29508.42	1475.42	0.00	0.00	0.00
(e) Non-GST outward supplies	0.00	-	-	-	-

## 3.1.1 Details of Supplies notified under section 9(5) of the CGST Act, 2017 and corresponding provisions in IGST/UTGST/SGST Acts

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(i) Taxable supplies on which electronic commerce operator pays tax u/s 9(5) [to be furnished by electronic commerce operator]	0.00	0.00	0.00	0.00	0.00
(ii) Taxable supplies made by registered person through electronic commerce operator, on which electronic commerce operator is required to pay tax u/s 9(5) [to be furnished by registered person making supplies through electronic commerce operator]	0.00	-	-	-	-

## 3.2 Out of supplies made in 3.1 (a) and 3.1.1 (i), details of inter-state supplies made

Nature of Supplies	Total taxable value	Integrated tax
Supplies made to Unregistered Persons	0.00	0.00
Supplies made to Composition Taxable Persons	0.00	0.00
Supplies made to UIN holders	0.00	0.00

## 4. Eligible ITC

Details	Integrated tax	Central tax	State/UT tax	Cess
A. ITC Available (whether in full or part)				
(1) Import of goods	0.00	0.00	0.00	0.00
(2) Import of services	0.00	0.00	0.00	0.00

Supplies from ISD	0.00	0.00	0.00	0.00
Other ITC	105971.70	70651.52	70651.52	0.00
Reversed				
As per rules 38,42 & 43 of CGST Rules and section 17(5)	0.00	0.00	0.00	0.00
Others	0.00	0.00	0.00	0.00
C. Net ITC available (A-B)	107447.12	70651.52	70651.52	0.00
(D) Other Details	0.00	0.00	0.00	0.00
(1) ITC reclaimed which was reversed under Table 4(B)(2) in earlier tax period	0.00	0.00	0.00	0.00
(2) Ineligible ITC under section 16(4) & ITC restricted due to PoS rules	0.00	0.00	0.00	0.00

## 5 Values of exempt, nil-rated and non-GST inward supplies

Nature of Supplies	Inter- State supplies	Intra- State supplies
From a supplier under composition scheme, Exempt, Nil rated supply	0.00	0.00
Non GST supply	0.00	0.00

## 5.1 Interest and Late fee for previous tax period

Details	Integrated tax	Central tax	State/UT tax	Cess
System computed Interest				
Interest Paid	0.00	0.00	0.00	0.00
Late fee		0.00	0.00	

## 6.1 Payment of tax

Description	Tax payable	Adjustment of negative liability of previous tax period	Net Tax Payable	Tax paid through ITC				Tax paid in cash	Interest paid in cash	Late fee paid in cash
				Integrated tax	Central tax	State/UT tax	Cess			
<b>(A) Other than reverse charge</b>										
Integrated tax	107685.00	0.00	107685.00	107447.00	238.00	0.00	-	0.00	0.00	-
Central tax	127015.00	0.00	127015.00	0.00	127015.00	-	-	0.00	0.00	0.00
State/UT tax	127015.00	0.00	127015.00	0.00	-	127015.00	-	0.00	0.00	0.00
Cess	0.00	0.00	0.00	-	-	-	0.00	0.00	0.00	-
<b>(B) Reverse charge and supplies made u/s 9(5)</b>										
Integrated tax	1475.00	0.00	1475.00	-	-	-	-	1475.00	-	-
Central tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
State/UT tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
Cess	0.00	0.00	0.00	-	-	-	-	0.00	-	-

Breakup of tax liability declared (for interest computation)



24	109160.00	127015.00	127015.00	0.00
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Statement:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Date: 20/11/2024

Name of Authorized Signatory

DEEPAK GOEL

Designation /Status

PARTNER



FILED

5379

FORM GSTR-1

55

[See rule 59(1)]

## Details of outward supplies of goods or services

Financial year	2024-25
Tax period	October

1	GSTIN	06AAMFV4871E1ZW	
2	(a)	Legal name of the registered person	VALUE FOODS
	(b)	Trade name if any	Value Foods
	(c)	ARN	AA0610241904488
	(d)	ARN date	09/11/2024

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	22	Invoice	56,04,308.35	1,07,684.72	1,27,014.55	1,27,014.55	
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

IP Address: 157.49.16

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	
8 - Nil rated, exempted and non GST outward supplies							
Total			11,53,250.00				
- Nil			0.00				
- Exempted			11,53,250.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original)			0.00	0.00			
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00	0.00			
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00	0.00			
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Registered) - CDNR							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	IGST (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			
Unregistered Type							
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			
Unregistered Type							



Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	6	NA	67,57,558.35	1,07,684.27	1,27,014.55	1,27,014.55	
13 - Documents issued							
Net issued documents	37	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	₹
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
15 - Supplies U/s 9(5)							
<b>Total</b>	<b>0</b>	<b>Document/Net Value</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00			
- SEZWP	0	Document	0.00				
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	
15A (I) - Amended Supplies U/s 9(5) - For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00			
- SEZWP	0	Document	0.00				
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) - For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
Total Liability (Outward supplies other than Reverse charge)			67,57,558.35	1,07,684.72	1,27,014.55	1,27,014.55	

**Verification:**

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 09/11/2024

Signature

Name of Authorized Signatory

DEEPAK GOEL

Designation/Status: PARTNER

## Form GSTR-3B

[See rule 61(5)]

Year	2024-25
Period	November

GSTIN of the supplier	06AAMFV4871E1ZW
2(a). Legal name of the registered person	VALUE FOODS
2(b). Trade name, if any	Value Foods
2(c). ARN	AA061124601509I
2(d). Date of ARN	20/12/2024

(Amount in ₹ for all tables)

## 3.1 Details of Outward supplies and Inward supplies liable to reverse charge (other than those covered by Table 3.1.1)

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)	4579458.12	82311.95	146654.12	146654.12	0.00
(b) Outward taxable supplies (zero rated)	0.00	0.00	-	-	0.00
(c) Other outward supplies (nil rated, exempted)	994839.00	-	-	-	-
(d) Inward supplies (liable to reverse charge)	10130.00	506.50	0.00	0.00	0.00
(e) Non-GST outward supplies	0.00	-	-	-	-

## 3.1.1 Details of Supplies notified under section 9(5) of the CGST Act, 2017 and corresponding provisions in IGST/UTGST/SGST Acts

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(i) Taxable supplies on which electronic commerce operator pays tax u/s 9(5) [to be furnished by electronic commerce operator]	0.00	0.00	0.00	0.00	0.00
(ii) Taxable supplies made by registered person through electronic commerce operator, on which electronic commerce operator is required to pay tax u/s 9(5) [to be furnished by registered person making supplies through electronic commerce operator]	0.00	-	-	-	-

## 3.2 Out of supplies made in 3.1 (a) and 3.1.1 (i), details of inter-state supplies made

Nature of Supplies	Total taxable value	Integrated tax
Supplies made to Unregistered Persons	0.00	0.00
Supplies made to Composition Taxable Persons	0.00	0.00
Supplies made to UIN holders	0.00	0.00

## 4. Eligible ITC

Details	Integrated tax	Central tax	State/UT tax	Cess
A. ITC Available (whether in full or part)				
(1) Import of goods	0.00	0.00	0.00	0.00
(2) Import of services	0.00	0.00	0.00	0.00

Supplies from ISD	0.00	0.00	0.00	0.00
Inter ITC	397639.07	70210.61	70210.61	0.00
Reversed				
as per rules 38,42 & 43 of CGST Rules and section 17(5)	0.00	0.00	0.00	0.00
Others	0.00	0.00	0.00	0.00
<b>C. Net ITC available (A-B)</b>	<b>398145.57</b>	<b>70210.61</b>	<b>70210.61</b>	<b>0.00</b>
<b>(D) Other Details</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>
(1) ITC reclaimed which was reversed under Table 4(B)(2) in earlier tax period	0.00	0.00	0.00	0.00
(2) Ineligible ITC under section 16(4) & ITC restricted due to PoS rules	0.00	0.00	0.00	0.00

### 5 Values of exempt, nil-rated and non-GST inward supplies

Nature of Supplies	Inter- State supplies	Intra- State supplies
From a supplier under composition scheme, Exempt, Nil rated supply	0.00	0.00
Non GST supply	0.00	0.00

### 5.1 Interest and Late fee for previous tax period

Details	Integrated tax	Central tax	State/UT tax	Cess
System computed Interest				
Interest Paid	0.00	0.00	0.00	0.00
Late fee		0.00	0.00	

### 6.1 Payment of tax

Description	Tax payable	Adjustment of negative liability of previous tax period	Net Tax Payable	Tax paid through ITC				Tax paid in cash	Interest paid in cash	Late fee paid in cash
				Integrated tax	Central tax	State/UT tax	Cess			
<b>(A) Other than reverse charge</b>										
Integrated tax	82312.00	0.00	82312.00	82312.00	0.00	0.00	-	0.00	0.00	-
Central tax	146654.00	0.00	146654.00	146654.00	0.00	-	-	0.00	0.00	0.00
State/UT tax	146654.00	0.00	146654.00	146654.00	-	0.00	-	0.00	0.00	0.00
Cess	0.00	0.00	0.00	-	-	-	0.00	0.00	0.00	-
<b>(B) Reverse charge and supplies made u/s 9(5)</b>										
Integrated tax	507.00	0.00	507.00	-	-	-	-	507.00	-	-
Central tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
State/UT tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
Cess	0.00	0.00	0.00	-	-	-	-	0.00	-	-

Breakup of tax liability declared (for interest computation)

Stamp: VISHU  
Date: 22/01/2024  
Signature: [Handwritten]

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62

2024	82819.00	146654.00	146654.00	0.00
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Declaration:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Date: 20/12/2024

Name of Authorized Signatory

DEEPAK GOEL

Designation /Status

PARTNER



FILED

5387

63

FORM GSTR-1

[See rule 59(1)]

## Details of outward supplies of goods or services

Financial year	2024-25
Tax period	November

1	GSTIN		06AAMFV4871E1ZW
2	(a)	Legal name of the registered person	VALUE FOODS
	(b)	Trade name if any	Value Foods
	(c)	ARN	AA061124167560H
	(d)	ARN date	09/12/2024

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	16	Invoice	45,92,523.40	82,317.09	1,46,654.12	1,46,654.12	
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	
8 - Nil rated, exempted and non GST outward supplies							
Total			9,94,839.00				
- Nil			0.00				
- Exempted			9,94,839.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original)			0.00	0.00			
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00	0.00			
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00	0.00			
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Registered) - CDNR							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	1	Note	-13,065.28	-5.14	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	1	Note	-13,065.28	-5.14	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			
Unregistered Type							
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00		0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00		0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
<b>10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)</b>							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)</b>							
<b>Total</b>	<b>0</b>	<b>Net Value</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	
<b>11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)</b>							
<b>Total</b>	<b>0</b>	<b>Net Value</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	
<b>11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)</b>							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
<b>Total</b>			<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	
<b>11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)</b>							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
<b>Total</b>			<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	
<b>12 - HSN-wise summary of outward supplies</b>							
<b>Total</b>	<b>16</b>	<b>NA</b>	<b>55,74,297.12</b>	<b>82,311.95</b>	<b>1,46,654.12</b>	<b>1,46,654.12</b>	
<b>13 - Documents issued</b>							
Net issued documents	37	All Documents					
<b>14 - Supplies made through E-Commerce Operators</b>							
<b>Total</b>	<b>0</b>	<b>Net Value</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	
<b>14A - Amended Supplies made through E-Commerce Operators</b>							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
<b>15 - Supplies U/s 9(5)</b>							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00	0.00	0.00	
- SEZWP	0	Document	0.00	0.00	0.00	0.00	
- SEZWOP	0	Document	0.00	0.00	0.00	0.00	
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	
<b>15A (I) - Amended Supplies U/s 9(5) - For Registered Recipients</b>							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00	0.00	0.00	
- SEZWP	0	Document	0.00	0.00	0.00	0.00	
- SEZWOP	0	Document	0.00	0.00	0.00	0.00	
<b>15A (II) - Amended Supplies U/s 9(5) - For Unregistered Recipients</b>							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
<b>Total Liability (Outward supplies other than Reverse charge)</b>			55,74,297.12	82,311.95	1,46,654.12	1,46,654.12	

**Verification:**

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 09/12/2024

Signature

Name of Authorized Signatory  
DEEPAK GOEL

Designation/Status: PARTNER



## Form GSTR-3B

[See rule 61(5)]

Year	2024-25
Period	December

GSTIN of the supplier	06AAMFV4871E1ZW
2(a). Legal name of the registered person	VALUE FOODS
2(b). Trade name, if any	Value Foods
2(c). ARN	AA0612248249453
2(d). Date of ARN	21/01/2025

(Amount in ₹ for all tables)

## 3.1 Details of Outward supplies and inward supplies liable to reverse charge (other than those covered by Table 3.1.1)

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)	8684138.56	28533.18	286295.04	286295.04	0.00
(b) Outward taxable supplies (zero rated)	0.00	0.00	-	-	0.00
(c) Other outward supplies (nil rated, exempted)	28439242.00	-	-	-	-
(d) Inward supplies (liable to reverse charge)	42500.00	2125.00	0.00	0.00	0.00
(e) Non-GST outward supplies	0.00	-	-	-	-

## 3.1.1 Details of Supplies notified under section 9(5) of the CGST Act, 2017 and corresponding provisions in IGST/UTGST/SGST Acts

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(i) Taxable supplies on which electronic commerce operator pays tax u/s 9(5) [to be furnished by electronic commerce operator]	0.00	0.00	0.00	0.00	0.00
(ii) Taxable supplies made by registered person through electronic commerce operator, on which electronic commerce operator is required to pay tax u/s 9(5) [to be furnished by registered person making supplies through electronic commerce operator]	0.00	-	-	-	-

## 3.2 Out of supplies made in 3.1 (a) and 3.1.1 (i), details of inter-state supplies made

Nature of Supplies	Total taxable value	Integrated tax
Supplies made to Unregistered Persons	0.00	0.00
Supplies made to Composition Taxable Persons	0.00	0.00
Supplies made to UIN holders	0.00	0.00

## 4. Eligible ITC

Details	Integrated tax	Central tax	State/UT tax	Cess
A. ITC Available (whether in full or part)				
(1) Import of goods	0.00	0.00	0.00	0.00
(2) Import of services	0.00	0.00	0.00	0.00

Inward supplies from ISD	0.00	0.00	0.00	0.00
Other ITC	1624139.25	495696.24	495696.24	0.00
ITC Reversed				
(1) As per rules 38,42 & 43 of CGST Rules and section 17(5)	0.00	0.00	0.00	0.00
(2) Others	0.00	0.00	0.00	0.00
<b>C. Net ITC available (A-B)</b>	<b>1626264.25</b>	<b>495696.24</b>	<b>495696.24</b>	<b>0.00</b>
(D) Other Details	0.00	0.00	0.00	0.00
(1) ITC reclaimed which was reversed under Table 4(B)(2) in earlier tax period	0.00	0.00	0.00	0.00
(2) Ineligible ITC under section 16(4) & ITC restricted due to PoS rules	0.00	0.00	0.00	0.00

### 5 Values of exempt, nil-rated and non-GST inward supplies

Nature of Supplies	Inter- State supplies	Intra- State supplies
From a supplier under composition scheme, Exempt, Nil rated supply	0.00	0.00
Non GST supply	0.00	0.00

### 5.1 Interest and Late fee for previous tax period

Details	Integrated tax	Central tax	State/UT tax	Cess
System computed Interest				
Interest Paid	0.00	0.00	0.00	0.00
Late fee		0.00	0.00	

### 6.1 Payment of tax

Description	Tax payable	Adjustment of negative liability of previous tax period	Net Tax Payable	Tax paid through ITC				Tax paid in cash	Interest paid in cash	Late fee paid in cash
				Integrated tax	Central tax	State/UT tax	Cess			
<b>(A) Other than reverse charge</b>										
Integrated tax	28533.00	0.00	28533.00	28533.00	0.00	0.00	-	0.00	0.00	-
Central tax	286295.00	0.00	286295.00	286295.00	0.00	-	-	0.00	0.00	0.00
State/UT tax	286295.00	0.00	286295.00	286295.00	-	0.00	-	0.00	0.00	0.00
Cess	0.00	0.00	0.00	-	-	-	0.00	0.00	0.00	-
<b>(B) Reverse charge and supplies made u/s 9(5)</b>										
Integrated tax	2125.00	0.00	2125.00	-	-	-	-	2125.00	-	-
Central tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
State/UT tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
Cess	0.00	0.00	0.00	-	-	-	-	0.00	-	-

Breakup of tax liability declared (for interest computation)



ber 2024	30658.00	286295.00	286295.00	0.00
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ification:

hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Date: 21/01/2025

Name of Authorized Signatory

DEEPAK GOEL

Designation /Status

PARTNER



FILED

5395

FORM GSTR-1

71

[See rule 59(1)]

## Details of outward supplies of goods or services

Financial year	2024-25
Tax period	December

1	GSTIN	06AAMFV4871E1ZW
2	(a)	Legal name of the registered person
	(b)	Trade name if any
	(c)	ARN
	(d)	ARN date

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	28	Invoice	87,26,140.86	28,533.18	2,87,321.06	2,87,321.06	
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	
7 - Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

IP Address: 157.49.1

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	
<b>8 - Nil rated, exempted and non GST outward supplies</b>							
Total			2,84,39,242.00				
- Nil			0.00				
- Exempted			2,84,39,242.00				
- Non-GST			0.00				
<b>9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular</b>							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge</b>							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)</b>							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original)			0.00	0.00			
<b>9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)</b>							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00	0.00			
<b>9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)</b>							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00	0.00			
<b>9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)</b>							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>9B - Credit/Debit Notes (Registered) - CDNR</b>							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	1	Note	-42,002.30	0.00	-1,026.02	-1,026.02	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	1	Note	-42,002.30	0.00	-1,026.02	-1,026.02	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			
Unregistered Type							
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWDP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total							
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total							
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
12 - HSN-wise summary of outward supplies							
Total	8	NA	3,71,23,380.44	28,533.18	2,86,295.04	2,86,295.04	
13 - Documents issued							
Net issued documents	81	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
<b>15 - Supplies U/s 9(5)</b>							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00	0.00	0.00	
- SEZWP	0	Document	0.00	0.00			
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	
<b>15A (I) - Amended Supplies U/s 9(5) - For Registered Recipients</b>							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00	0.00	0.00	
- SEZWP	0	Document	0.00	0.00			
- SEZWOP	0	Document	0.00				
<b>15A (II) - Amended Supplies U/s 9(5) - For Unregistered Recipients</b>							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
<b>Total Liability (Outward supplies other than Reverse charge)</b>			<b>3,71,23,380.56</b>	<b>28,533.18</b>	<b>2,86,295.04</b>	<b>2,86,295.04</b>	

**Verification:**

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 13/01/2025

Signature

Name of Authorized Signatory

DEEPAK GOEL

Designation/Status: PARTNER

5400

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FORM GSTR-1

[See rule 59(1)]

## Details of outward supplies of goods or services

Financial year	2024-25
Tax period	January

1	GSTIN		06AAMFV4871E1ZW
2	(a)	Legal name of the registered person	VALUE FOODS
	(b)	Trade name if any	Value Foods
	(c)	ARN	AA060125300373U
	(d)	ARN date	11/02/2025



Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	23	Invoice	93,15,538.50	52,355.64	2,28,091.14	2,28,091.14	
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	
8 - Nil rated, exempted and non GST outward supplies							
Total			2,17,23,651.00				
- Nil			0.00				
- Exempted			2,17,23,651.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original)			0.00	0.00			
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00	0.00			
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00	0.00			
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Registered) - CDNR							



Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	1	Note	-81,529.41	0.00	-4,677.92	-4,677.92	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	1	Note	-81,529.41	0.00	-4,677.92	-4,677.92	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			
Unregistered Type							
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
12 - HSN-wise summary of outward supplies							
Total	22	NA	3,09,57,660.09	52,355.64	2,23,413.22	2,23,413.22	
13 - Documents issued							
Net issued documents	57	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
15 - Supplies U/s 9(5)							
<b>Total</b>	0	Document/Net Value	0.00	0.00	0.00	0.00	
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00	0.00	0.00	
- SEZWP	0	Document	0.00	0.00	0.00	0.00	
- SEZWOP	0	Document	0.00	0.00	0.00	0.00	
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	
15A (I) - Amended Supplies U/s 9(5) - For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00	0.00	0.00	
- SEZWP	0	Document	0.00	0.00	0.00	0.00	
- SEZWOP	0	Document	0.00	0.00	0.00	0.00	
15A (II) - Amended Supplies U/s 9(5) - For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
<b>Total Liability (Outward supplies other than Reverse charge)</b>			3,09,57,660.09	52,355.64	2,23,413.22	2,23,413.22	

**Verification:**  
I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 11/02/2025

Signature

Name of Authorized Signatory

DEEPAK GOEL

Designation/Status: PARTNER

# 5405

## Form GSTR-3B

81

[See rule 61(5)]

Year	2024-25
Period	January

GSTIN of the supplier	06AAMFV4871E1ZW
2(a). Legal name of the registered person	VALUE FOODS
2(b). Trade name, if any	Value Foods
2(c). ARN	AA0601256443400
2(d). Date of ARN	20/02/2025

(Amount in ₹ for all tables)

### 3.1 Details of Outward supplies and inward supplies liable to reverse charge (other than those covered by Table 3.1.1)

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)	9234009.09	52355.64	223413.22	223413.22	0.00
(b) Outward taxable supplies (zero rated)	0.00	0.00	-	-	0.00
(c) Other outward supplies (nil rated, exempted)	21723651.00	-	-	-	-
(d) Inward supplies (liable to reverse charge)	108000.00	0.00	2700.00	2700.00	0.00
(e) Non-GST outward supplies	0.00	-	-	-	-

### 3.1.1 Details of Supplies notified under section 9(5) of the CGST Act, 2017 and corresponding provisions in IGST/UTGST/SGST Acts

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(i) Taxable supplies on which electronic commerce operator pays tax u/s 9(5) [to be furnished by electronic commerce operator]	0.00	0.00	0.00	0.00	0.00
(ii) Taxable supplies made by registered person through electronic commerce operator, on which electronic commerce operator is required to pay tax u/s 9(5) [to be furnished by registered person making supplies through electronic commerce operator]	0.00	-	-	-	-

### 3.2 Out of supplies made in 3.1 (a) and 3.1.1 (i), details of inter-state supplies made

Nature of Supplies	Total taxable value	Integrated tax
Supplies made to Unregistered Persons	0.00	0.00
Supplies made to Composition Taxable Persons	0.00	0.00
Supplies made to UIN holders	0.00	0.00

## 4. Eligible ITC

Details	Integrated tax	Central tax	State/UT tax	Cess
A. ITC Available (whether in full or part)				
(1) Import of goods	0.00	0.00	0.00	0.00
(2) Import of services	0.00	0.00	0.00	0.00

Inward supplies from ISD	0.00	0.00	0.00	0.00
Other ITC	1770443.26	601920.10	601920.10	0.00
ITC Reversed				
(1) As per rules 38,42 & 43 of CGST Rules and section 17(5)	0.00	0.00	0.00	0.00
(2) Others	0.00	0.00	0.00	0.00
<b>C. Net ITC available (A-B)</b>	1770443.26	604620.10	604620.10	0.00
<b>(D) Other Details</b>	0.00	0.00	0.00	0.00
(1) ITC reclaimed which was reversed under Table 4(B)(2) in earlier tax period	0.00	0.00	0.00	0.00
(2) Ineligible ITC under section 16(4) & ITC restricted due to PoS rules	0.00	0.00	0.00	0.00

### 5 Values of exempt, nil-rated and non-GST inward supplies

Nature of Supplies	Inter- State supplies	Intra- State supplies
From a supplier under composition scheme, Exempt, Nil rated supply	0.00	0.00
Non GST supply	0.00	0.00

### 5.1 Interest and Late fee for previous tax period

Details	Integrated tax	Central tax	State/UT tax	Cess
System computed Interest				
Interest Paid	0.00	0.00	0.00	0.00
Late fee		0.00	0.00	

### 6.1 Payment of tax

Description	Tax payable	Adjustment of negative liability of previous tax period	Net Tax Payable	Tax paid through ITC				Tax paid in cash	Interest paid in cash	Late fee paid in cash
				Integrated tax	Central tax	State/UT tax	Cess			
<b>(A) Other than reverse charge</b>										
Integrated tax	52356.00	0.00	52356.00	52356.00	0.00	0.00	-	0.00	0.00	-
Central tax	223413.00	0.00	223413.00	223413.00	0.00	-	-	0.00	0.00	0.00
State/UT tax	223413.00	0.00	223413.00	223413.00	-	0.00	-	0.00	0.00	0.00
Cess	0.00	0.00	0.00	-	-	-	0.00	0.00	0.00	-
<b>(B) Reverse charge and supplies made u/s 9(5)</b>										
Integrated tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
Central tax	2700.00	0.00	2700.00	-	-	-	-	2700.00	-	-
State/UT tax	2700.00	0.00	2700.00	-	-	-	-	2700.00	-	-
Cess	0.00	0.00	0.00	-	-	-	-	0.00	-	-

Breakup of tax liability declared (for interest computation)



2025	52356.00	226113.00	226113.00	0.00
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Declaration:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Date: 20/02/2025

Name of Authorized Signatory

DEEPAK GOEL

Designation /Status

PARTNER



FILED

5408

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FORM GSTR-1

[See rule 59(1)]

## Details of outward supplies of goods or services

Financial year	2024-25
Tax period	February

1	GSTIN	06AAMFV4871E1ZW	
2	(a)	Legal name of the registered person	VALUE FOODS
	(b)	Trade name if any	Value Foods
	(c)	ARN	AA0602252807529
	(d)	ARN date	11/03/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	31	Invoice	80,55,827.40	86,435.57	3,70,456.01	3,70,456.01	
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	
7 - Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	1	Net Value	26,750.00	1,337.50	0.00	0.00	
<b>8 - Nil rated, exempted and non GST outward supplies</b>							
Total			1,40,56,143.00				
- Nil			0.00				
- Exempted			1,40,56,143.00				
- Non-GST			0.00				
<b>9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular</b>							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge</b>							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)</b>							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original)			0.00	0.00			
<b>9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)</b>							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
<b>9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)</b>							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
<b>9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)</b>							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>9B - Credit/Debit Notes (Registered) - CDNR</b>							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
<b>9B - Credit/Debit Notes (Unregistered) - CDNUR</b>							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			
Unregistered Type							
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
<b>9C - Amended Credit/Debit Notes (Registered) - CDNRA</b>							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
<b>9C - Amended Credit/Debit Notes (Unregistered) - CDNURA</b>							
Amended amount - Total	0	Note	0.00	0.00			
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
12 - HSN-wise summary of outward supplies							
Total	27	NA	2,21,38,720.40	87,773.07	3,70,456.01	3,70,456.01	
13 - Documents issued							
Net issued documents	61	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52							

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Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	88 (₹)
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00			
- SEZWP	0	Document	0.00	0.00			
- SEZWOP	0	Document	0.00	0.00			
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	
15A (I) - Amended Supplies U/s 9(5) - For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	
- Regular	0	Document	0.00	0.00	0.00	0.00	
- DE	0	Document	0.00	0.00			
- SEZWP	0	Document	0.00	0.00			
- SEZWOP	0	Document	0.00	0.00			
15A (II) - Amended Supplies U/s 9(5) - For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
Total Liability (Outward supplies other than Reverse charge)			2,21,38,720.40	87,773.07	3,70,456.01	3,70,456.01	

**Verification:**

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 11/03/2025

Signature

Name of Authorized Signatory

DEEPAK GOEL

Designation/Status: PARTNER

IP Address: 157.49.16

# 5413 Form GSTR-3B

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[See rule 61(5)]

Year	2024-25
Period	February

GSTIN of the supplier	06AAMFV4871E1ZW
2(a). Legal name of the registered person	VALUE FOODS
2(b). Trade name, if any	Value Foods
2(c). ARN	AA060225610585E
2(d). Date of ARN	20/03/2025

(Amount in ₹ for all tables)

### 3.1 Details of Outward supplies and inward supplies liable to reverse charge (other than those covered by Table 3.1.1)

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)	8082577.40	87773.07	370456.01	370456.01	0.00
(b) Outward taxable supplies (zero rated)	0.00	0.00	-	-	0.00
(c) Other outward supplies (nil rated, exempted)	14056143.00	-	-	-	-
(d) Inward supplies (liable to reverse charge)	204320.00	10216.00	0.00	0.00	0.00
(e) Non-GST outward supplies	0.00	-	-	-	-

### 3.1.1 Details of Supplies notified under section 9(5) of the CGST Act, 2017 and corresponding provisions in IGST/UTGST/SGST Acts

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(i) Taxable supplies on which electronic commerce operator pays tax u/s 9(5) [to be furnished by electronic commerce operator]	0.00	0.00	0.00	0.00	0.00
(ii) Taxable supplies made by registered person through electronic commerce operator, on which electronic commerce operator is required to pay tax u/s 9(5) [to be furnished by registered person making supplies through electronic commerce operator]	0.00	-	-	-	-

### 3.2 Out of supplies made in 3.1 (a) and 3.1.1 (i), details of inter-state supplies made

Nature of Supplies	Total taxable value	Integrated tax
Supplies made to Unregistered Persons	26750.00	1337.50
Supplies made to Composition Taxable Persons	0.00	0.00
Supplies made to UIN holders	0.00	0.00

### 4. Eligible ITC

Details	Integrated tax	Central tax	State/UT tax	Cess
A. ITC Available (whether in full or part)				
(1) Import of goods	0.00	0.00	0.00	0.00
(2) Import of services	0.00	0.00	0.00	0.00

*Deepa*

Inward supplies from ISD	0.00	0.00	0.00	0.00
All other ITC	1651085.01	717922.08	717922.08	0.00
ITC Reversed				
(1) As per rules 38,42 & 43 of CGST Rules and section 17(5)	0.00	0.00	0.00	0.00
(2) Others	0.00	0.00	0.00	0.00
<b>C. Net ITC available (A-B)</b>	<b>1661301.01</b>	<b>717922.08</b>	<b>717922.08</b>	<b>0.00</b>
<b>(D) Other Details</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>
(1) ITC reclaimed which was reversed under Table 4(B)(2) in earlier tax period	0.00	0.00	0.00	0.00
(2) Ineligible ITC under section 16(4) & ITC restricted due to PoS rules	0.00	0.00	0.00	0.00

### 5 Values of exempt, nil-rated and non-GST inward supplies

Nature of Supplies	Inter- State supplies	Intra- State supplies
From a supplier under composition scheme, Exempt, Nil rated supply	0.00	0.00
Non GST supply	0.00	0.00

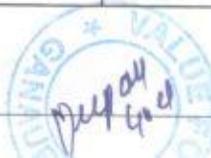
### 5.1 Interest and Late fee for previous tax period

Details	Integrated tax	Central tax	State/UT tax	Cess
System computed Interest	-	-	-	-
Interest Paid	0.00	0.00	0.00	0.00
Late fee	-	0.00	0.00	-

### 6.1 Payment of tax

Description	Tax payable	Adjustment of negative liability of previous tax period	Net Tax Payable	Tax paid through ITC				Tax paid in cash	Interest paid in cash	Late fee paid in cash
				Integrated tax	Central tax	State/UT tax	Cess			
<b>(A) Other than reverse charge</b>										
Integrated tax	87773.00	0.00	87773.00	87773.00	0.00	0.00	-	0.00	0.00	-
Central tax	370456.00	0.00	370456.00	370456.00	0.00	-	-	0.00	0.00	0.00
State/UT tax	370456.00	0.00	370456.00	370456.00	-	0.00	-	0.00	0.00	0.00
Cess	0.00	0.00	0.00	-	-	-	0.00	0.00	0.00	-
<b>(B) Reverse charge and supplies made u/s 9(5)</b>										
Integrated tax	10216.00	0.00	10216.00	-	-	-	-	10216.00	-	-
Central tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
State/UT tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
Cess	0.00	0.00	0.00	-	-	-	-	0.00	-	-

Breakup of tax liability declared (for interest computation)



ary 2025	97989.00	370456.00	370456.00	91
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**Declaration:**

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Date: 20/03/2025

Name of Authorized Signatory

DEEPAK GOEL

Designation /Status

PARTNER



FILED

# 5416

## Form GSTR-3B

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[See rule 61(5)]

Year	2024-25
Period	March

GSTIN of the supplier	06AAMFV4871E1ZW
2(a). Legal name of the registered person	VALUE FOODS
2(b). Trade name, if any	Value Foods
2(c). ARN	AA060325822490H
2(d). Date of ARN	19/04/2025

(Amount in ₹ for all tables)

### 3.1 Details of Outward supplies and Inward supplies liable to reverse charge (other than those covered by Table 3.1.1)

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)	10702850.98	115227.67	368113.44	368113.44	0.00
(b) Outward taxable supplies (zero rated)	0.00	0.00	-	-	0.00
(c) Other outward supplies (nil rated, exempted)	4182748.00	-	-	-	-
(d) Inward supplies (liable to reverse charge)	266000.00	13300.00	0.00	0.00	0.00
(e) Non-GST outward supplies	0.00	-	-	-	-

### 3.1.1 Details of Supplies notified under section 9(5) of the CGST Act, 2017 and corresponding provisions in IGST/UTGST/SGST Acts

Nature of Supplies	Total taxable value	Integrated tax	Central tax	State/UT tax	Cess
(i) Taxable supplies on which electronic commerce operator pays tax u/s 9(5) [to be furnished by electronic commerce operator]	0.00	0.00	0.00	0.00	0.00
(ii) Taxable supplies made by registered person through electronic commerce operator, on which electronic commerce operator is required to pay tax u/s 9(5) [to be furnished by registered person making supplies through electronic commerce operator]	0.00	-	-	-	-

### 3.2 Out of supplies made in 3.1 (a) and 3.1.1 (i), details of inter-state supplies made

Nature of Supplies	Total taxable value	Integrated tax
Supplies made to Unregistered Persons	0.00	0.00
Supplies made to Composition Taxable Persons	0.00	0.00
Supplies made to UIN holders	0.00	0.00

### 4. Eligible ITC

Details	Integrated tax	Central tax	State/UT tax	Cess
<b>A. ITC Available (whether in full or part)</b>				
(1) Import of goods	0.00	0.00	0.00	0.00
(2) Import of services	0.00	0.00	0.00	0.00

Supplies from ISD	0.00	0.00	0.00	0.00
ITC	593600.56	479012.86	479012.86	0.00
Reversed				
Under rules 38,42 & 43 of CGST Rules and section 17(5)	0.00	0.00	0.00	0.00
Others	0.00	0.00	0.00	0.00
Net ITC available (A-B)	606900.56	479012.86	479012.86	0.00
Other Details	0.00	2125.00	2125.00	0.00
(1) ITC reclaimed which was reversed under Table 4(B)(2) in earlier tax period	0.00	0.00	0.00	0.00
(2) Ineligible ITC under section 16(4) & ITC restricted due to PoS rules	0.00	2125.00	2125.00	0.00

### 5 Values of exempt, nil-rated and non-GST inward supplies

Nature of Supplies	Inter- State supplies	Intra- State supplies
From a supplier under composition scheme, Exempt, Nil rated supply	0.00	0.00
Non GST supply	0.00	0.00

### 5.1 Interest and Late fee for previous tax period

Details	Integrated tax	Central tax	State/UT tax	Cess
System computed Interest				
Interest Paid	0.00	0.00	0.00	0.00
Late fee		0.00	0.00	

### 6.1 Payment of tax

Description	Tax payable	Adjustment of negative liability of previous tax period	Net Tax Payable	Tax paid through ITC				Tax paid in cash	Interest paid in cash	Late fee paid in cash
				Integrated tax	Central tax	State/UT tax	Cess			
<b>(A) Other than reverse charge</b>										
Integrated tax	115228.00	0.00	115228.00	115228.00	0.00	0.00	-	0.00	0.00	-
Central tax	368113.00	0.00	368113.00	368113.00	0.00	-	-	0.00	0.00	0.00
State/UT tax	368113.00	0.00	368113.00	368113.00	-	0.00	-	0.00	0.00	0.00
Cess	0.00	0.00	0.00	-	-	-	0.00	0.00	0.00	-
<b>(B) Reverse charge and supplies made u/s 9(5)</b>										
Integrated tax	13300.00	0.00	13300.00	-	-	-	-	13300.00	-	-
Central tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
State/UT tax	0.00	0.00	0.00	-	-	-	-	0.00	-	-
Cess	0.00	0.00	0.00	-	-	-	-	0.00	-	-

Breakup of tax liability declared (for interest computation)



	128528.00	368113.00	368113.00	0.00
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I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and has been concealed there from.

19/04/2025

Name of Authorized Signatory

DEEPAK GOEL

Designation /Status

PARTNER



FILED

5419

95

FORM GSTR-1

[See rule 59(1)]

## Details of outward supplies of goods or services

Financial year	2024-25
Tax period	March

1	GSTIN		06AAMFV4871E1ZW
2	(a)	Legal name of the registered person	VALUE FOODS
	(b)	Trade name if any	Value Foods
	(c)	ARN	AA0603252715770
	(d)	ARN date	10/04/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	26	Invoice	1,07,31,560.98	1,15,227.67	3,69,836.04	3,69,836.04	
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	CGST (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	
<b>8 - Nil rated, exempted and non GST outward supplies</b>							
Total			41,82,748.00				
- Nil			0.00				
- Exempted			41,82,748.00				
- Non-GST			0.00				
<b>9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular</b>							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge</b>							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)</b>							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original)			0.00	0.00			
<b>9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)</b>							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
<b>9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)</b>							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
<b>9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)</b>							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
<b>9B - Credit/Debit Notes (Registered) - CDNR</b>							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	1	Note	-28,710.00	0.00	-1,722.60	-1,722.60	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	1	Note	-28,710.00	0.00	-1,722.60	-1,722.60	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			
Unregistered Type							
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
12 - HSN-wise summary of outward supplies							
Total	24	NA	1,48,85,598.98	1,15,227.67	3,68,113.44	3,68,113.44	
13 - Documents issued							
Net issued documents	40	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
<b>15 - Supplies U/s 9(5)</b>							
<b>Total</b>	<b>0</b>	<b>Document/Net Value</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
<b>15A (I) - Amended Supplies U/s 9(5) - For Registered Recipients</b>							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			
- SEZWOP	0	Document	0.00				
<b>15A (II) - Amended Supplies U/s 9(5) - For Unregistered Recipients</b>							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
<b>Total Liability (Outward supplies other than Reverse charge)</b>			<b>1,48,85,598.98</b>	<b>1,15,227.67</b>	<b>3,68,113.44</b>	<b>3,68,113.44</b>	

**Verification:**

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 10/04/2025

Signature

Name of Authorized Signatory

DEEPAK GOEL

Designation/Status: PARTNER

5424

100

FORM GSTR-1

[See rule 59(1)]

## Details of outward supplies of goods or services

Financial year	2025-26
Tax period	April

1	GSTIN	06AAMFV4871E1ZW
2	(a)	Legal name of the registered person
	(b)	Trade name if any
	(c)	ARN
	(d)	ARN date



Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	23	Invoice	1,23,13,795.02	81,300.61	5,02,594.00	5,02,594.00	
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	
8 - Nil rated, exempted and non GST outward supplies							
Total			45,11,746.80				
- Nil			0.00				
- Exempted			45,11,746.80				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original)			0.00	0.00			
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- EXPWP	0	Invoice	0.00	0.00			
- EXPWOP	0	Invoice	0.00				
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			
Net differential amount (Amended - Original) - Total			0.00	0.00			
- SEZWP	0	Invoice	0.00	0.00			
- SEZWOP	0	Invoice	0.00				
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Registered) - CDNR							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			
Unregistered Type							
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			
- EXPWP	0	Note	0.00	0.00			
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Total			0.00	0.00	0.00	0.00	
12 - HSN-wise summary of outward supplies							
Total	19	NA	1,68,25,541.82	81,300.61	5,02,594.00	5,02,594.00	
13 - Documents issued							
Net issued documents	42	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
<b>15 - Supplies U/s 9(5)</b>							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWOP	0	Document	0.00	0.00	0.00	0.00	0.00
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
<b>15A (I) - Amended Supplies U/s 9(5) - For Registered Recipients</b>							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWOP	0	Document	0.00	0.00	0.00	0.00	0.00
<b>15A (II) - Amended Supplies U/s 9(5) - For Unregistered Recipients</b>							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
<b>Total Liability (Outward supplies other than Reverse charge)</b>			<b>1,68,25,541.82</b>	<b>81,300.61</b>	<b>5,02,594.00</b>	<b>5,02,594.00</b>	<b>0.00</b>

**Verification:**

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 09/05/2025

Signature

Name of Authorized Signatory

DEEPAK GOEL

Designation/Status: PARTNER





# Singla Fertilizer

5431

107

## Sales Invoice

Pehowa, Kurukshetra, Haryana,

Date: 2025-08-01

Invoice #: 16230

Customer ID:

### CUSTOMER

Value Foods  
Plot no 273, Phase1, HSIIDC Barhi  
Gannaur Sonipat-131101

### SHIP TO

Value Foods  
Plot no 273, Phase1, HSIIDC Barhi  
Gannaur Sonipat-131101

### SHIPPING DETAILS

Freight Type: FOR

SR. NO.	UNIT OF MEASURE	DESCRIPTION	QTY	UNIT PRICE	TAX	TOTAL AMOUNT
1	BAGS	YARA UREA 46% N	34	253.33		8,613.22

### TERMS OF SALE AND OTHER COMMENTS

GOODS SHOULD BE ACCORDING TO FACTORY STANDARDS  
TERMS AND CONDITIONS ONLY

Subtotal		8,613.22
CGST 2.50%		215.33
SGST 2.50%		215.33
TOTAL		9,043.88
Insurance		
Legal/Consular		
Inspection/Cert.		
Other (specify)		
Other (specify)		
TOTAL		9,043.88





5433

109

# Singla Fertilizer

# Sales Invoice

Pehowa, Kurukshetra, Haryana,

Date 2025-03-01

Invoice # 16298

Customer ID

**CUSTOMER**

Value Foods  
Plot no 273, Phase1, HSIIDC Barhi  
Gannaur Sonipat-131101

**SHIP TO**

Value Foods  
Plot no 273, Phase1, HSIIDC Barhi  
Gannaur Sonipat-131101

**SHIPPING DETAILS**

Freight Type FOR

SR. NO.	UNIT OF MEASURE	DESCRIPTION	QTY	UNIT PRICE	TAX	TOTAL AMOUNT
1	BAGS	YARA UREA 46% N	22	253.33		5,573.26

**TERMS OF SALE AND OTHER COMMENTS**

GOODS SHOULD BE ACCORDING TO FACTORY STANDARDS  
TERMS AND CONDITIONS ONLY

Subtotal 5,573.26

CGST	2.50%	139.33
SGST	2.50%	139.33
TOTAL		5,851.92
Insurance		
Legal/Consular		
Inspection/Cert.		
Other (specify)		
Other (specify)		
<b>TOTAL</b>		<b>5,851.92</b>





















### View Transaction Details

UE(INR)-35720200000154

Value Date: 15/05/2025

Entry Date: 15/05/2025

Amount Type: Dr.

Amount: INR 75,000.00

Sending Bank Reference: S16151775

Supplementary Details:

Additional Details (Tag 86):

Reference for Account  
Owner:

Transaction Remarks: BARBD25135677874/HSPCB//GEP  
IL HSPCB

Transaction Time: 15/05/2025 01:33:08 PM  
IST

Branch Name: GANNAUR, HARYANA



**VAKALATNAMA****BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT****VERSUS****STATE OF HARYANA & ORS.****...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),  
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B &amp; Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this <sup>23rd</sup> day of **August**, 2025

Accepted, identified and certified subjected to the terms of the fees.

   
**[SIDDHARTH BATRA] [ARCHNA YADAV]**

    
**[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]**  
Advocates

